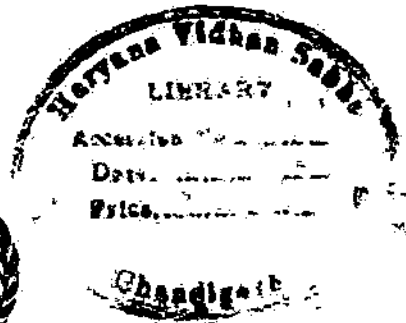


COMMITTEES

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2002-2003

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

2003

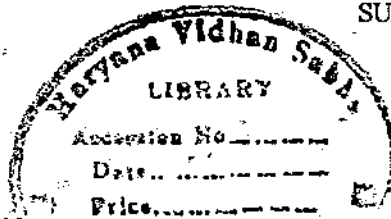
PREFACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha constituted for the year 2002-2003 :—

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Schedules Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.

CHANDIGARH:
The 15th July, 2003

SUMIT KUMAR,
Secretary.



Chandigarh

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Sr. No.	Name of Committee	Pages
1.	Committee on Public Accounts.	1—20
2.	Committee on Public Undertakings.	21—37
3.	Committee on Estimates.	38—44
4.	Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.	45—56
5.	Committee on Government Assurances.	57—64
6.	Committee on Subordinate Legislation.	65—74
7.	Committee on Privileges.	75—92
8.	House Committee.	93—100
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11.	Rules Committee.	109
12.	Business Advisory Committee.	110—112

PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 2002-2003 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its meeting held on 18th March, 2002, to authorise him to nominate the members of the Committee on Public Accounts for the year 2002-2003 on 3rd April, 2002 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. 1- PAC/2002-2003/24, dated the 3rd April, 2002.

The Committee fixed/held a total number of 89 meetings during the period under review. The names of the Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Nafe Singh Rathi, MLA	77
2.	Smt. Veena Chhibbar, MLA	65
3.	Shri Chander Mohan, MLA	17
4.	Shri Dharambir, MLA	72
5.	Shri Jai Parkash Gupta, MLA	72
6.	Shri Ram Bhagat, MLA	75
7.	Shri Pawan Kumar Diwan, MLA	73
8.	Shri Balwant Singh Maina, MLA	4
9.	Sardar Nishan Singh, MLA	77

REPORTS EXAMINED

The Committee examined the Report of the Comptroller and Auditor General of India for the year ended 31st March, 1998 (Civil and Revenue Receipts).

Meetings held and Business Transacted

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table :-

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	11th April, 2002	7	The Hon'ble Speaker, Haryana Vidhan Sabha welcomed the members of the Committee and explained the scope and functions of the Committee.

1	2	3	4										
2.	18th April, 2002	8	The Committee scrutinised the replies received from the Government in regard to implementation of observations/recommendations made by the Committee relating to Printing and Stationery Department and decided to orally examine the departmental representatives in one of its subsequent meetings.										
3.	23rd April, 2002	8	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Irrigation Department in respect of paragraph Nos. 4.6, 4.7, 4.8, 4.9 and 4.10 of the Report of C&A.G. of India for the year 1997-98 (Civil).										
4.	24th April, 2002	8	Oral examination of the representatives of the Printing and Stationery Department in regard to implementation of observations/recommendations made by the Committee of the following Paras of various Reports of the Committee:—										
			<table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>22.</td> <td>28th</td> </tr> <tr> <td>6</td> <td>36th</td> </tr> <tr> <td>44</td> <td>44th</td> </tr> <tr> <td>24.</td> <td>48th</td> </tr> </tbody> </table>	Paras	Reports	22.	28th	6	36th	44	44th	24.	48th
Paras	Reports												
22.	28th												
6	36th												
44	44th												
24.	48th												
5.	30th April, 2002	7	Consideration of papers placed before the Committee.										
6.	1st May, 2002	7	Consideration of papers placed before the Committee.										
7.	7th May, 2002	8	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Social Welfare Department, Welfare of scheduled Castes and Backward Classes Department and Women and Child Development Department in regard to implementation of observations/recommendations made by the										

1	2	3	4														
			Committee of the following paras of various Reports of the Committee.														
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Paras	Reports																
26	11th																
88	42nd																
21, 23	44th																
8, 46	50th																
8.	8th May, 2002	7	Oral examination of the representatives of Public Health Department in respect of paragraph Nos. 3.12 and 4.1 of the Report of C&A.G., of India for the year 1997-98 (Civil).														
9.	13th May, 2002	7	Oral examination of the representatives of Rural Development Department in regard to the implementation of observations/ recommendations made by the Committee of the following paras of various Reports of the Committee :—														
			<table border="0"> <thead> <tr> <th style="text-align: left;">Paras</th> <th style="text-align: left;">Reports</th> </tr> </thead> <tbody> <tr> <td>30</td> <td>28th</td> </tr> <tr> <td>32</td> <td>29th</td> </tr> <tr> <td>8</td> <td>34th</td> </tr> <tr> <td>36</td> <td>44th</td> </tr> <tr> <td>30</td> <td>48th</td> </tr> <tr> <td>75</td> <td>50th</td> </tr> </tbody> </table>	Paras	Reports	30	28th	32	29th	8	34th	36	44th	30	48th	75	50th
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30	28th																
32	29th																
8	34th																
36	44th																
30	48th																
75	50th																
10.	14th May, 2002	7	Oral examination of the representatives of P.W.D.(B&R) in respect of paragraph Nos. 3.12, 4.2, 4.3, 4.4 and 4.5 of the Report of C&A.G. of India for the year 1997-98 (Civil)														
11.	21st May, 2002	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of irrigation Department in respect of paragraph No.4.1 of the Report of C&A.G. of India for the year 1997-98 (Civil) (iii) The Committee decided to inspect various Irrigation Projects/Dams situated at Nangal Township/Bhakra Dam, Sunder Nagar, Manali, Manikaran, Pandoh Dam, Ranjit Sagar Dam and Talwara Beas Dam. 														

1	2	3	4										
12.	22nd May, 2002	7	<p>Oral examination of the representatives of the Lotteries Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reports of the Committee :—</p> <table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>25</td> <td>36th</td> </tr> <tr> <td>36,37,39 & 40</td> <td>46th</td> </tr> <tr> <td>10,146,147</td> <td>50th</td> </tr> </tbody> </table>	Paras	Reports	25	36th	36,37,39 & 40	46th	10,146,147	50th		
Paras	Reports												
25	36th												
36,37,39 & 40	46th												
10,146,147	50th												
13.	28th May, 2002	8	The Committee scrutinized the replies received from the Govt. relating to Transport Department of the Report of C&A.G. of India for the year 1997-98 (Civil).										
14.	29th May, 2002	8	The Committee scrutinized the replies received from the Govt., relating to Medical and Health Department of the Report of C&A.G. of India for the year 1997-98 (Civil).										
15.	4th June, 2002	7	Oral examination of the representatives of Transport Department in respect of paragraph Nos.3,12,7.1,7.3 and 7.4 of the Report of C&A.G. of India for the year 1997-98 (Civil).										
16.	5th June, 2002	8	<p>Oral examination of the representatives of the Medical and Health Department in regard to the implementation of observation/recommendations made by the Committee of the following paras of various reports of the Committee :—</p> <table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>18</td> <td>38th</td> </tr> <tr> <td>93</td> <td>42nd</td> </tr> <tr> <td>20,27</td> <td>44th</td> </tr> <tr> <td>45,89,91&147</td> <td>50th</td> </tr> </tbody> </table>	Paras	Reports	18	38th	93	42nd	20,27	44th	45,89,91&147	50th
Paras	Reports												
18	38th												
93	42nd												
20,27	44th												
45,89,91&147	50th												
17.	10th June, 2002	6	<p>(i) The Committee discussed the agenda fixed for on the Spot Study Tour of Public Accounts Committee to various Irrigation Projects/Dams from 10th to 15th June, 2002.</p> <p>(ii) The Committee visited the Bhakhra Nangal Dam.</p>										

1	2	3	4
			(iii) The Committee also visited the Irrigation and Hydel Power Project and Baggi Tunnel at Sunder Nagar on 11th June, 2002.
18.	12th June, 2002	3-	(i) The Committee reviewed the Spot Visit of Bhakhra Dam and Irrigation works at and around Sunder Nagar and also visited the Irrigation Projects around Manali. (ii) The Committee also visited Pandoh Dam on 13th June, 2002.
19.	14th June, 2002	3	(i) The Committee discussed in regard to on the Spot Study Visit undertaken by the Committee of various Irrigation Projects/ Dams. (ii) The Committee inspected the Ranjit Sagar Dam. (iii) The Committee also inspected the Beas Dam Talwara on 15th June, 2002.
20.	18th June, 2002	6	Oral examination of the representatives of the Town and Country Planning Department in respect of paragraph Nos. 3.12, 6.9 and 6.10 of the Report of C&A.G. of India for the year 1997-98 (Civil).
21.	19th June, 2002	6	Oral examination of the representatives of the Animal Husbandry Department in respect of paragraph Nos. 3.1, 3.12 and 7.1 of the Report of C&A.G. of India for the year 1997-98 (Civil).
22.	25th June, 2002	6	Oral examination of the representatives of Industrial Training and Vocational Education Department in respect of paragraph No. 5.1 of the Report of C&A.G. of India for the year 1997-98 (Civil).
23.	26th June, 2002	6	Resumption of oral examination of the representatives of Animal Husbandry Department in respect of paragraph No.3.1 of the Report of C&A.G. of India for the year 1997-98(Civil).
24.	2nd July, 2002	6	Oral examination of the representatives of Rural Development Department in respect of paragraph Nos.6.7 and 6.8 of the Report of C&A.G. of India for the year 1997-98(Civil).

1	2	3	4
25.	3rd July, 2002	6	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of Town and Country Planning Department in respect of paragraph Nos. 6.9 and 6.10 of the Report of C&A.G. of India for the year 1997-98 (Civil).
26.	9th July, 2002	6	Consideration of papers placed before the Committee.
27.	10th July, 2002	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Forests, Department in respect of paragraph Nos. 3.12 and 3.13 of the Report of C. & A.G of India for the year 1997-98 (Civil). (iii) The Committee decided to undertake on the Spot Study Visit/inspection of various on going works of Public Health Department in respect of Rural Areas as well as Urban Areas in the districts of Hisar, Bhiwani, Rohtak and Jhajjar.
28.	15th July, 2002	7	The Committee scrutinized the replies received from the Government in regard to implementation of observation/recommendation of the Committee relating to Excise and Taxation Department.
29.	16th July, 2002	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Civil Aviation Department in respect of paragraph Nos. 3.3 & 6.1 (b) of the Report of C&A.G. of India for the year 1997-98 (Civil). (iii) Oral examination of the representatives of Education Department in respect of paragraph Nos. 3.12, 3.13 and 6.5 of the Report of C&A.G. of India for the year 1997-98 (Civil).
30.	17th July, 2002	6	(i) The Committee informally discussed regarding on the spot Visit/inspection of various water works of Public Health Department in the districts of Hisar, Bhiwani, Jhajjar and Rohtak.

1	2	3	4
31.	18th July, 2002	6	<p>(i) The Committee visited the water works of Tohana, Sewan, Surewala, Uklana Barwala, Panghal Singhwa and Behbalpur villages.</p> <p>(ii) The Committee informally discussed regarding on the spot Visit/inspection of various water works of Public Health Department in the district of Hisar, Bhiwani.</p>
32.	19th July, 2002	6	<p>(i) The Committee visited the disposal drain of Hisar and water works of Kalod, Katwar, Sandwa, Birola, Baganwala, Dhani Mahu and Asalawas Dubia villages.</p> <p>(ii) The Committee informally discussed regarding on the spot Visit/inspection of various water works of Public Health Department in the district of Bhiwani, Jhajjar and Rohtak.</p>
33.	23rd July, 2002	6	<p>(i) The Committee visited the water works of Nuna Majra, Bahadurgarh, Issarheri and Barahi villages.</p> <p>(ii) Consideration of papers placed before the Committee.</p> <p>(iii) Oral examination of the representatives of the Women and Child Development Department in respect of paragraph Nos. 3.11, 3.12 and 6.1 (d) of the Report of C&A.G. of India for the year 1997-98 (Civil);</p> <p>(iv) Oral examination of the representatives of Transport Department in respect of paragraph Nos. 1.9, 1.10, 4.1 and 4.5 of the Report of C.&A.G. of India for the year 1997-98 (Revenue Receipts).</p>
34.	24th July, 2002	6	<p>(i) The Committee scrutinized the replies received from the Govt., in regard to implementation of observation/recommendations of the Committee relating to Excise and Taxation Department.</p> <p>(ii) Confirmation of proceedings..</p>

1	2	3	4																				
35.	29th July, 2002	7	Oral examination of the representatives of Revenue Department in respect of paragraph Nos.3.7, 3.8 and 3.9 of the Report of C.&A.G. of India for the year 1997-98 (Civil).																				
36.	30th July, 2002	7	The Committee scrutinized the replies received from the Irrigation Department in regard to implementation of observation/recommendations made by the Committee of the following paras of various Reports of the Committee :—																				
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116	44th																						
19, 20, 21 & 144	50th																						
37.	6th August, 2002	7	<p>(i) Oral examination of the representatives of Printing & Stationery Department in respect of paragraph Nos. 3.12, 7.1 and 7.2 of the Report of C&A.G. of India for the year 1997-98 (Civil).</p> <p>(ii) Resumption of oral examination of the representatives of Animal Husbandry Department in respect of paragraph No. 3.1 of the Report of C&A.G. of India for the year 1997-98 (Civil).</p> <p>(iii) Oral examination of the representatives of Animal Husbandry Department in respect of paragraph Nos. 1.6, 1.8 & 1.10 of the Report of C&A.G. of India for the year 1997-98 (Revenue Receipt).</p>																				
38.	7th August, 2002	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Mines and Geology Department in respect of paragraph Nos. 1.6, 1.9, 1.10, 5.1 & 5.8 of the Report of C&A.G. of India for the year 1997-98 (Revenue Receipts).</p>																				

1	2	3	4																								
39.	13th August, 2002	6	<p>(i) Oral examination of the representatives of Industries Department in respect of paragraph Nos. 3.12 & 6.1(c) of the Report of C&A.G. of India for the year 1997-98 (Civil).</p> <p>(ii) Oral examination of the representatives of Industries Department in regard to the implementation of observations/recommendations made by the Committee of the followings paras of various Reports of the Committee :—</p> <table data-bbox="585 582 967 898"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>5</td> <td>9th</td> </tr> <tr> <td>2</td> <td>16th</td> </tr> <tr> <td>10</td> <td>22nd</td> </tr> <tr> <td>4,6</td> <td>32nd</td> </tr> <tr> <td>12</td> <td>34th</td> </tr> <tr> <td>13</td> <td>36th</td> </tr> <tr> <td>18</td> <td>48th</td> </tr> <tr> <td>4,5,6</td> <td>50th</td> </tr> </tbody> </table> <p>(iii) Oral examination of the representatives of Sports Department in regard to the implementation of observations/recommendations made by the Committee of the following paras of the various Report of the Committee :—</p> <table data-bbox="639 1103 967 1205"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>47</td> <td>44th</td> </tr> <tr> <td>91</td> <td>50th</td> </tr> </tbody> </table>	Paras	Reports	5	9th	2	16th	10	22nd	4,6	32nd	12	34th	13	36th	18	48th	4,5,6	50th	Paras	Reports	47	44th	91	50th
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40.	14th August, 2002	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Housing Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reports of the Committee :—</p> <table data-bbox="607 1470 967 1641"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>32,33</td> <td>44th</td> </tr> <tr> <td>5,6</td> <td>46th</td> </tr> <tr> <td>91</td> <td>50th</td> </tr> <tr> <td>66</td> <td>52nd</td> </tr> </tbody> </table>	Paras	Reports	32,33	44th	5,6	46th	91	50th	66	52nd														
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1	2	3	4												
41.	20th August, 2002	7	The Committee scrutinised the replies received from Transport Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Report of the Committee :—												
			<table border="0"> <thead> <tr> <th data-bbox="579 411 645 433">Paras</th> <th data-bbox="863 411 951 433">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="579 445 732 467">33, 34, 84 & 85</td> <td data-bbox="863 445 907 467">50th</td> </tr> </tbody> </table>	Paras	Reports	33, 34, 84 & 85	50th								
Paras	Reports														
33, 34, 84 & 85	50th														
42.	21st August, 2002	7	(i) The Committee scrutinised the replies received from Revenue Department in regard to implementation of observations/recommendations made by the Committee of the following paras of the various Reports of the Committee :—												
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47	36th														
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43.	27th August, 2002	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Medical and Health Department in respect of paragraph No. 3.5 of the Report of C&A.G. of India for the year 1997-98 (Civil).												
44.	10th September, 2002	6	(i) Consideration of papers placed before the Committee. (ii) The Committee postponed the oral examination of the representatives of Medical and Health Department and decided to fix the same for 18th September, 2002.												
45.	11th September, 2002	6	The Committee discussed with the representatives of the Industries Department regarding the Visit/inspection of various Industrial units situated in Haryana and the Committee visited/inspected the Industrial units in the district of Panipat.												
46.	12th September, 2002	6	The Committee visited/inspected the Industrial Units in the districts of Sonapat and Faridabad.												

1	2	3	4																						
47.	13th September, 2002	6	The Committee discussed with the representatives of the Industries Department and visited/inspected the Industrial Units in the districts of Gurgaon.																						
48.	17th September, 2002	5	The Committee scrutinised the replies received from the Govt., in regard to implementation of observations/recommendations of the Committee relating to various Departments.																						
49.	18th September, 2002	5	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of Medical & Health Department in respect of paragraph Nos. 3.6 & 3.12 of the Report of C&A.G of India for the year 1997-98 (Civil).																						
50.	26th September, 2002	5	Oral examination of the representatives of Excise and Taxation Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reports of the Committee :—																						
			<table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>40</td> <td>19th</td> </tr> <tr> <td>52, 53, 54 & 56</td> <td>22nd</td> </tr> <tr> <td>47, 55, 57, 58 & 59</td> <td>23rd</td> </tr> <tr> <td>54, 58, 67, 69</td> <td>25th</td> </tr> <tr> <td>49, 55, 61, 63</td> <td>26th</td> </tr> <tr> <td>41, 44, 45</td> <td>28th</td> </tr> <tr> <td>46, 47, 50, 51, 53 & 55</td> <td>29th</td> </tr> <tr> <td>61, 69, 71 & 75</td> <td>32nd</td> </tr> <tr> <td>63, 66, 69 & 70</td> <td>34th</td> </tr> <tr> <td>53, 54, 58, 59, 65 & 67</td> <td>36th</td> </tr> </tbody> </table>	Paras	Reports	40	19th	52, 53, 54 & 56	22nd	47, 55, 57, 58 & 59	23rd	54, 58, 67, 69	25th	49, 55, 61, 63	26th	41, 44, 45	28th	46, 47, 50, 51, 53 & 55	29th	61, 69, 71 & 75	32nd	63, 66, 69 & 70	34th	53, 54, 58, 59, 65 & 67	36th
Paras	Reports																								
40	19th																								
52, 53, 54 & 56	22nd																								
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46, 47, 50, 51, 53 & 55	29th																								
61, 69, 71 & 75	32nd																								
63, 66, 69 & 70	34th																								
53, 54, 58, 59, 65 & 67	36th																								
51.	3rd October, 2002	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Revenue Department in respect of paragraph Nos. 1.6, 1.9, 1.10, 3.1 & 3.8 of the Report of C.&A.G. of India for the year 1997-98 (Revenue Receipts).																						

1	2	3	4												
			(iii) The Committee decided to undertake a study tour to the Union Territory of Andaman Nicobar Island and States of Maharashtra and Goa.												
52.	8th October, 2002	6	(i) Resumption of oral examination of the representatives of Irrigation Department in respect of paragraph No.6.6 of the Report of C&A.G of India for the year 1997-98 (Civil).												
53.	16th October, 2002	7	The Committee scrutinised the replies received from the Government in regard to implementation of observations/recommendations of the Committee relating to the various Departments.												
54.	22nd October, 2001	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Lotteries Department in respect of paragraph Nos.1.9,1.10,5.1,5.9 and 5.10 of the Report of C&A.G of India for the year 1997-98 (Revenue Receipts).												
55.	7th November, 2002	6	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Exise and Taxation Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reprt of the Committee:- <table data-bbox="543 1265 915 1479"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>70, 71, 73, 76, 77, 80, 81</td> <td>38th</td> </tr> <tr> <td>82, 83, 84, 85, 86, 87, 88</td> <td></td> </tr> <tr> <td>50, 51, 52, 54, 55, 56, 57</td> <td>40th</td> </tr> <tr> <td>59, 60, 61, 62, 69, 70, 71</td> <td></td> </tr> <tr> <td>72, 73, 74 & 75</td> <td></td> </tr> </tbody> </table>	Paras	Reports	70, 71, 73, 76, 77, 80, 81	38th	82, 83, 84, 85, 86, 87, 88		50, 51, 52, 54, 55, 56, 57	40th	59, 60, 61, 62, 69, 70, 71		72, 73, 74 & 75	
Paras	Reports														
70, 71, 73, 76, 77, 80, 81	38th														
82, 83, 84, 85, 86, 87, 88															
50, 51, 52, 54, 55, 56, 57	40th														
59, 60, 61, 62, 69, 70, 71															
72, 73, 74 & 75															
56.	12th November, 2002	6	Oral examination of the representatives of Irrigation Department in respect of paragraph Nos.1.10, 5.1, 5.2, 5.3 and 5.4 of the Report of C&A.G of India for the year 1997-98 (Revenue Receipts).												

1	2	3	4																				
57.	13th November, 2002	6	<p>The Committee scrutinised the replies received from the Agriculture Department in regard to the implementation of observations/recommendations made by the Committee of the following paras of various Reprt of the Committee :—</p> <table border="1"> <thead> <tr> <th data-bbox="564 395 629 420">Paras</th> <th data-bbox="911 395 1003 420">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="564 437 580 461">6</td> <td data-bbox="911 437 960 461">15th</td> </tr> <tr> <td data-bbox="564 479 591 503">28</td> <td data-bbox="911 479 960 503">19th</td> </tr> <tr> <td data-bbox="564 520 591 545">56</td> <td data-bbox="911 520 960 545">32nd</td> </tr> <tr> <td data-bbox="564 562 591 586">56</td> <td data-bbox="911 562 960 586">38th</td> </tr> <tr> <td data-bbox="564 604 640 628">108,109</td> <td data-bbox="911 604 960 628">44th</td> </tr> <tr> <td data-bbox="564 645 591 670">7,8</td> <td data-bbox="911 645 960 670">46th</td> </tr> <tr> <td data-bbox="564 687 633 711">4,22,23</td> <td data-bbox="911 687 960 711">48th</td> </tr> <tr> <td data-bbox="564 729 815 753">89, 91, 141, 142, 143, 147</td> <td data-bbox="911 729 960 753">50th</td> </tr> <tr> <td data-bbox="564 770 871 795">7, 8, 9, 10, 11, 64, 66, 88, 89, 90</td> <td data-bbox="911 770 960 795">52nd</td> </tr> </tbody> </table>	Paras	Reports	6	15th	28	19th	56	32nd	56	38th	108,109	44th	7,8	46th	4,22,23	48th	89, 91, 141, 142, 143, 147	50th	7, 8, 9, 10, 11, 64, 66, 88, 89, 90	52nd
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6	15th																						
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89, 91, 141, 142, 143, 147	50th																						
7, 8, 9, 10, 11, 64, 66, 88, 89, 90	52nd																						
58.	20th November, 2002	6	<p>(i) Oral examination of the representatives of Food and Supplies Department in respect of paragraph Nos.3.12, 3.13 & 7.1 of the Report of C&A.G. of India for the year 1997-98 (Civil)</p> <p>(ii) Resumption of oral examination of the representatives of Revenue Department in respect of paragraph Nos. 4.1 and 4.2 of the Report of C&A.G of India for the year 1997-98 (Revenue Receipt).</p>																				
59.	21st November, 2002	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Planning Departments in regard to implementation of observation/recommendations made by the Committee of the para No. 66 of 52nd Reports of the Committee.</p> <p>(iii) The Committee decided to undertake study tour to the States of Kerala, Karnataka and Maharashtra.</p>																				
60.	26th November, 2002	7	<p>The Committee scrutinized the replies received from the Public Health Department in regard to implementation of observations/recommendations made by the Committee of the following</p>																				

1	2	3	4								
			paras of various Report of the Committee :—								
			<table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>24</td> <td>36th</td> </tr> <tr> <td>16</td> <td>48th</td> </tr> <tr> <td>14, 73 & 74</td> <td>50th</td> </tr> </tbody> </table>	Paras	Reports	24	36th	16	48th	14, 73 & 74	50th
Paras	Reports										
24	36th										
16	48th										
14, 73 & 74	50th										
61.	27th November, 2002	7	<p>The Committee scrutinized the replies received from the Revenue Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Report of the Committee :—</p> <table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>69</td> <td>38th</td> </tr> <tr> <td>105</td> <td>42nd</td> </tr> </tbody> </table>	Paras	Reports	69	38th	105	42nd		
Paras	Reports										
69	38th										
105	42nd										
62.	3rd December, 2002	7	Oral examination of the representatives of finance Department in respect of paragraph No.2.3.1 (b) relating to Excess Over Grants/Appropriation of the Report of C.&A.G. of India for the year 1999-2000 and 2000-2001 (Civil)								
63.	4th December, 2002	7	The Committee scrutinised the replies received from the Govt., in regard to implementation of observations/recommendations of the Committee relating to various Departments.								
64.	11th December, 2002	7	Oral examination of the Representatives of Home Department in respect of paragraph Nos. 3.2 and 3.12 of the Report of C. & A.G of India for the year 1997-98 (Civil).								
65.	13th December, 2002	7	The Committee discussed regarding the common points to be discussed with the sister Committees during its study tour to the States of Karnataka Kerala and Maharashtra.								
66.	16th December, 2002	3	The Committee prepared the questionnaire to be discussed with the sister Committees during its study tour.								
67.	17th December, 2002	3	The Committee discussed with the Officers of Karnataka Legislative Assembly on the points of common interest.								
68.	19th December, 2002	3	The Committee discussed with the Officers of Kerala Legislative Assembly on the points of common interest.								
69.	20th December, 2002	3	The Committee discussed in regard to the meeting held with the Officers of Karnataka and Kerala legislative Assemblies and also discussed the points to be asked in Maharashtra Legislative Assembly.								

1	2	3	4				
70.	23rd December, 2002	3	The Committee discussed with the Officers of Maharashtra Legislative Assembly on the points of common interest.				
71.	25th December, 2002	8	The Committee discussed in regard to the Spot Study Tour undertaken to the States of Karnataka, Kerala and Maharashtra and decided to undertake such study tour in future also.				
72.	1st January, 2003	7	The Committee scrutinised the replies received from the Chief Electrical Inspector (Power Department) in regard to implementation of observation/recommendations made by the Committee of the following paras of various Reports of the Committee :—				
			<table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>72, 73, 74 & 75</td> <td>52nd</td> </tr> </tbody> </table>	Paras	Reports	72, 73, 74 & 75	52nd
Paras	Reports						
72, 73, 74 & 75	52nd						
73.	7th January, 2003	6	Resumption of oral examination of the representatives of Irrigation Department in respect of paragraph No. 6.6 and 6.9.9 of the Report of C.&A.G. of India for the year 1997-98 (Civil).				
74.	14th January, 2003	8	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Confirmation of proceedings. (iii) Oral examination of the representatives of Agriculture Department in respect of paragraph Nos. 3.12, 6.1, 6.2, 6.3, 6.4 and 7.1 of the Report of C. & A.G. of India for the year 1997-98 (Civil). 				
75.	15th January, 2003	7	Oral examination of the representatives of Cooperation Department in respect of paragraph Nos. 1.6, 1.9, 1.10, 5.1 and 5.11 of the Report of C. & A.G. of India for the year 1997-98 (Revenue Receipts).				
76.	21st January, 2003	7	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observation/recommendations of the Committee relating to various Departments.				
77.	22nd January, 2003.	7	(i) Consideration of papers placed before the Committee.				

1	2	3	4						
			<p>(ii) Oral examination of the representatives of Public Health Department in respect of paragraph Nos. 1.9, 1.10, 5.1 and 5.6 of the Report of C. & A.G. of India for the year 1997-98 (Revenue Receipts).</p> <p>(iii) The Committee decided to inspect the works of Kandi Projects of Agriculture Department in the area of Pinjore, Yamunanagar and Hisar.</p>						
78.	28th January, 2003	7	<p>(i) The Committee scrutinised the replies received from the Excise and Taxation Department in regard to implementation of observation/recommendations made by the Committee of the following paras of various Reports of the Committee :—</p> <table border="1" data-bbox="549 735 924 841"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>107,124</td> <td>42nd</td> </tr> <tr> <td>105</td> <td>44th</td> </tr> </tbody> </table> <p>(ii) The Committee examined the replies received from the Home Department in respect of paragraph Nos. 1.9, 1.10, 5.1 and 5.7 of the Report of C. & A.G. of India for the year 1997-98 (Revenue Receipts).</p> <p>(iii) The Committee examined the replies received from Animal Husbandry Department in respect of paragraph Nos. 3.12 and 7.1 of the Report of C. & A.G. of India for the year 1997-98 (Civil).</p>	Paras	Reports	107,124	42nd	105	44th
Paras	Reports								
107,124	42nd								
105	44th								
79.	3rd February, 2003	7	<p>(i) The Committee places on record its deep sense of sorrow on the said demise of Kalpana Chawla, astronaut in the Columbia Shuttle Tragedy on 1st February, 2003.</p> <p>(ii) The Committee made a slight change in its on the Spot Study Tour to inspect the works of Kandi Projects.</p>						
80.	4th February, 2003	7	<p>The Committee visited/inspected the works of Kandi Projects of the Agriculture Department in the area of Pinjore.</p>						

1	2	3	4
81.	5th February, 2003	7	The Committee visited/inspected various Units/Departments of Haryana Agriculture University.
82.	10th February, 2003	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Exise and Taxation Department in respect of paragraph Nos. 1.5 to 1.10, 2.1 to 2.18, 4.1, 4.3 and 4.4 of the Report of C. & A.G of India for the year 1997-98 (Revenue Receipts).</p> <p>(iii) The Committee drafted its 53rd Report on the Appropriation Accounts/Finance Accounts of the Haryana Govt., for the years 1999-2000 and 2000-2001.</p>
83.	11th February, 2003	6	The Committee scrutinised the replies received from the Govt., in regard to implementation of observations/recommendations made by the Committee relating to various Departments.
84.	18th February, 2003	6	<p>(i) The Committee examined the replies received from the Technical Education Department in respect of paragraph Nos. 3.10&6.1(b) of the Report of C. & A.G of India for the year 1997-98 (Civil).</p> <p>(ii) The Committee examined the replies received from the Development Department in respect of paragraph No. 3.4 of the Report of C. & A.G of India for the year 1997-98 (Civil).</p> <p>(iii) The Committee examined the replies received from the Election Department in respect of paragraph No. 3.13 of the Report of C. & A.G of India for the year 1997-98 (Civil).</p> <p>(iv) The Committee examined the replies received from the District Administration, Exise and Taxation, Fisheries, Panchayat, Social Welfare, Treasury & Accounts, Labour and Employment Departments in respect of paragraph No. 3.12 of the Report of C. & A.G of India for the year 1997-98 (Civil).</p>

1	2	3	4
			<p>(v) The Committee examined the replies received from the Housing and Statistical Departments in respect of paragraph Nos. 6.1(b) & 6.1(c) of the Report of C. & A.G. of India for the year 1997-98 (Civil).</p> <p>(vi) The Committee examined the replies received from the Power Department in respect of paragraph Nos. 1.6 & 1.10 of the Report of C. & A.G. of India for the year 1997-98 (Revenue Receipts).</p> <p>(vii) The Committee examined the replies received from the Agriculture Department in respect of paragraph Nos. 1.6, 1.9/5.1, 1.10 & 5.5 of the Report of C. & A.G. of India for the year 1997-98 (Revenue Receipts).</p> <p>(viii) The Committee examined the replies received from the Forest, P.W.D (B&R), Medical and Health, Industries, Horticulture and Food and Supplies Departments in respect of paragraph No. 1.10 of the Report of C. & A.G. of India for the year 1997-98 (Revenue Receipts).</p> <p>(ix) The Committee scrutinized the replies received from the Forest Department in regard to implementation of observations/recommendations made by the Committee of para No:37 of the 50th Report of the Committee.</p>
85.	19th February, 2003	6	The Committee inspected on the Spot the various schemes of Pension distributed by the Social Welfare Department in the District of Panipat, Sonapat and Jhajjar (Bahadurgarh).
86.	20th February, 2003	5	The Committee inspected on the Spot the various schemes of Pension distributed by the Social Welfare Department in the District of Faridabad.
87.	27th February, 2003	7	(i) The Committee examined the replies received from the Irrigation Department in respect of paragraph Nos. 4.6, 4.9, 6.6,

1	2	3	4
			6.5 (c), 6.6.7 (ii) and 6.6.11 of the Report of C&A.G of India for the year 1997-98 (Civil).
			(ii) The Committee scrutinized the replies received from the Election Department in regard to implementation of observations/recommendations made by the Committee of para 64 of 52nd Report of the Committee.
			(iii) The Committee decided that the figures regarding Court cases be depicted in the 54th Report of the Committee.
			(iv) Confirmation of Proceedings.
			(v) The Committee drafted the remaining part of its 54th Report for the year 2002-2003. The Committee also finalized its 54th Report and authorized to Chairperson to sign and present the Report to the House.
88.	21st March, 2003	5	(i) Consideration of papers placed before the Committee.
			(ii) The Committee scrutinized the replies received from the Govt., in regard to implementation of observations/recommendations of the Committee relating to various Departments.
89.	27th March, 2003	3	The Committee scrutinized the replies received from the Govt., in regard to implementation of observations/recommendations of the Committee relating to various Departments.

The Committee held its own meetings at places outside Chandigarh as detailed below:—

Manali (Sr. No. 18)	12-6-2002
Dalhousie (Sr. No.19)	14-6-2002
Hisar (Sr. No.30&81)	17-7-2002 5-2-2003
Bhiwani (Sr. No.31)	18-7-2002

Jhajjar (Sr. No.32)	19-7-2002
Panipat (Sr. No.45 & 85)	11-9-2002 19-2-2003
Faridabad (Sr. No.46 & 86)	12-9-2002 20-2-2003
Gurgaon (Sr. No. 47)	13-9-2002
New Delhi (Sr. No. 65 & 71)	13-12-2002 25-12-2002
Mysore (Sr. No. 66)	16-12-2002
Banglore (Sr. No. 67)	17-12-2002
Trivandrum (Sr. No. 68)	19-12-2002
Kanya Kumari (Sr. No. 69)	20-12-2002
Mumbai (Sr. No. 70)	23-12-2002
Pinjore (Sr. No. 80)	4-2-2003

REPORTS PRESENTED

Under Rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, 53rd Report of the Public Accounts Committee on the Appropriation Accounts/Finance Accounts of Haryana Government for the years 1999-2000 and 2000-2001 and 54th Report of the Public Accounts Committee on the Report of Comptroller and Auditor General of India for the year ended 31st March, 1998 (Civil and Revenue Receipts) were presented to the House on 12th and 14th March, 2003 respectively.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 2002-2003 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 18th March, 2002, authorising him to nominate the members of the Committee on Public Undertakings for the year 2002-2003 on 3rd April, 2002 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/2002-2003/25, dated the 3rd April, 2002.

2. The Committee fixed/held number of 88 meetings during the period under review. The names of the Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Krishan Lal Panwar, M.L.A.	61
2.	Shri Chander Bhatia, M.L.A.	78
3.	Shri Mange Ram Gupta, M.L.A.	87
4.	Shri Puran Singh Dabra, M.L.A.	86
5.	Shri Abhay Singh Chautala, M.L.A.	25
6.	Shri Anil Vji, M.L.A.	75
7.	Shri Rajinder Singh Bisla, M.L.A.	81
8.	Shri Dev Raj Diwan, M.L.A.	81
9.	Shri Sher Singh, M.L.A.	84

Meetings held and Business transacted

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table :—

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	5th April, 2002	8	Welcome address to the Committee by the Secretary, Haryana Vidhan Sabha.
2.	10th April, 2002	9	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of various Paragraphs of various reports of the Committee relating to Haryana State Minor Irrigation & Tubewells Corporation.

1	2	3	4
3.	16th April, 2002	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Industries Department in respect of the paragraph No.3 (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.</p>
4.	17 April, 2002	6	<p>Resumption of oral examination of the representatives of the Industries Department in respect of the paragraph No.3 (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.</p>
5.	23rd April, 2002	7	<p>Oral examination of the representatives of the Power Department in respect of the paragraphs Nos. 4A.6.1 to 4A.6.2 of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.</p>
6.	24 April, 2002	8	<p>Oral examination of the representatives of the Power Department in respect of the paragraphs Nos. 4A.6.3 to 4A.6.5 of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.</p> <p>(ii) The Committee visited/inspected the 220 K.V.A Grid Sub-station/Workshop, Dhulkot and Yamuna Water Canal Hydro-Electrical Project, Yamunanagar.</p>
7.	30th April, 2002	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Power Department in respect of the paragraph Nos. 4A.6.6 and 4A.6.7 of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Vidut Prasaran Nigam Limitid.</p> <p>(iii) The Committee proceeded for Sirsa.</p> <p>(iv) The Committee inspected Sub Divisions/ Sub Divisional Stores/Workshop/Sub Divisions/ Sub Stations situated in district Sirsa, Fatehabad and Hissar on 1-5-2002.</p>

1	2	3	4
			(v) The Committee inspected Sub-Divisions/ Sub Divisional Stores/ Sub Stations situated in district Bhiwani on 2-5-2002.
8.	7th May, 2002	8	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of the Paragraph No. 3(Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.
9.	8th May, 2002	8	Scrutiny of the replies received in respect of the Paragraph No. 3(Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.
10.	13th May, 2002	7	(i) In the absence of Chairperson (Sh. Krishen Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Consideration of papers placed before the Committee. (iii) Scrutiny of the replies received in respect of the Paragraph No. 3(Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.
11.	14th May, 2002	7	(i) In the absence of Chairperson (Sh. Krishen Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Scrutiny of the replies received in respect of the Paragraph No. 3(Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.
12.	21st May, 2002	9	Oral examination of the representatives of the Power Department in respect of paragraph No. 2C (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited.

1	2	3	4
13.	22nd May, 2002	9	Oral examination of the representatives of the Power Department in respect of paragraph No. 2C (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited.
14.	28th May, 2002	8	Consideration of papers placed before the Committee.
15.	29th May, 2002	9	<p>(i) Oral examination of the representatives of the Power Department in respect of the paragraph No. 2B (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited. after that the Committee proceeded on spot Study tour of Panipat Thermal Plant.</p> <p>(ii) The Committee Inspected the Faridabad Thermal Plant on 30.5.2002.</p>
16.	5th June, 2002	9	Oral examination of the representatives of the Tourism Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to the Haryana Tourism Corporation Limited.
17.	11th June, 2002	7	Oral examination of the representatives of the Forest Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to the Haryana Forest Development Corporation.
18.	12th June, 2002	9	Oral examination of the representatives of the Environment Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to the Haryana State Pollution Control Board.
19.	18th June, 2002	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in respect of the Paragraph No.2B(Review) of the</p>

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			report of the C&A.G of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited.
20.	19th June, 2002	5	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Scrutiny of the replies received in respect of the paragraph No.2B (Review) of the report of the C&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited.
21.	25th June, 2002	7	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the representatives of the Industries Department in respect of the paragraph No.3 (Review) of the Report of the C.&A.G of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.
22.	26th June, 2002	8	Oral examination of the representatives of the Agriculture Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to the Haryana Seeds Development Corporation Limited.
23.	2nd July, 2002	8	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Scrutiny of the replies received in respect of the Paragraph No.2D(Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the HVPNL and HPGCL..
24.	3rd July, 2002	9	Scrutiny of the replies received in respect of the Paragraph No.2D (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the HVPNL and HPGCL.

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25.	8th July, 2002 Sikra Tourist Complex, Asa Khera (Sirsa).	9	<p>(i) Scrutiny of the replies received in respect of outstanding paragraphs of 30th report of the Committee relating to Haryana Tourism Corporation Limited.</p> <p>(ii) The Committee inspected the different tourist Complexes of Haryana Tourism Corporation Limited falling on National Highway No. 10 on 9th July, 2002.</p>
26.	15th July, 2002	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in respect of the Paragraph No.3(Review) of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Warehousing Corporation.</p>
27.	16th July, 2002	9	<p>Scrutiny of the replies received in respect of the Paragraph No.3 (Review) of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Warehousing Corporation.</p>
28.	23rd July, 2002	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Consideration of papers placed before the Committee.</p>
29.	24th July, 2002	7	<p>Oral examination of the representatives of the Tourism Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraph No. 22 of 33rd report of the Committee relating to the Haryana Tourism Corporation Limited.</p>
30.	30th July, 2002	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Resumption of oral examination of the representatives of the Industries Department in respect of the paragraph No.3 (Review) of the Report of the</p>

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			C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Financial Corporation.
31.	31st July, 2002	7	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the representatives of the Agriculture Department in respect of the paragraph No.3 (Review) of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Warehousing Corporation.
32.	6th August, 2002	8	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Forest Department in respect of the paragraphs No. 4A.4.1 and 4A.4.2 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana forest Development Corporation Limited.
33.	7th August, 2002	8	Scrutiny of the replies received in respect of the Paragraph No.4A.6.1 of the report of the C&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana State Industrial Development Corporation Limited.
34.	13th August, 2002	9	Oral examination of the representatives of the Industries Department in respect of paragraph No. 4A.6.1 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana State Industrial Development Corporation Limited.
35.	14th August, 2002	9	Scrutiny of replies received in respect of paragraph No. 12 of 27th report of the Committee relating to the Haryana State Industrial Development Corporation Limited.
36.	19th August, 2002	9	Scrutiny of the replies received in respect of the paragraph No. 2E (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.

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37.	21st August, 2002 Haryana Bhawan, (New Delhi).	9	Scrutiny of the replies received in respect of the paragraph No. 2E (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.
38.	27th August, 2002	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Government, Haryana, Transport Department in respect of the implementations/observations contained in the outstanding paragraphs No.1 and 25 of the 42nd Report of the Committee relating to Haryana Roadways Engineering Corporation.</p> <p>(iii) Confirmation of proceedings</p>
39.	28th August, 2002	8	Oral examination of the representatives of the Industries Department in respect of paragraphs No. 4B.1.1 to 4B1.4 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Financial Corporation.
40.	10th September, 2002.	6	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Consideration of papers placed before the Committee.</p> <p>(iii) Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Social Justice & Empowerment & Welfare of SC&BCs Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraphs No. 15 to 19 of the 42nd report of the Committee relating to the Haryana Backward Classes and Economically Weaker Section Kalyan Nigam.</p>

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41.	11th September, 2002	7	Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Home Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraph No.26 of the 43rd report of the Committee relating to the Haryana Police Housing Corporation Limited.
42.	17th September, 2002	7	<ul style="list-style-type: none"> (i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Rajinder Singh Bisla, a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the Commissioner & Secretary to Government, Haryana Women and Child Development Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraphs No. 2B.20 to 24 of the 42nd report of the Committee relating to the Haryana Women and Child Development Corporation.
43.	18th September, 2002	7	<ul style="list-style-type: none"> (i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Rajinder Singh Bisla, a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the Commissioner & Secretary to Government, Haryana, Urban Development Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraphs No. 1, 2, 3, 6 and 9 of the 25th report of the Committee relating to the Kurukshetra Development Board, Kurukshetra.
44.	26th September, 2002	8	Scrutiny of replies received in respect of the paragraph No.4A.1.1 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Power Generation Corporation Limited.
45.	1st October, 2002	9	Consideration of papers placed before the Committee.

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46.	3rd October, 2003 Rajhans Hotel, Surajkund (Faridabad).	9	Scrutiny of the replies received in respect of outstanding paragraphs of 30th report of the Committee relating to the Haryana Tourism Corporation Limited.
47.	8th October, 2002	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Scrutiny of the replies received in respect of paragraph No.4A.3.1 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Uttar Haryana Bijli Vitran Nigam Limited.</p>
48.	9th October, 2002	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Scrutiny of the replies received in respect of paragraph No. 4A.3.2 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Uttar Haryana Bijli Vitran Nigam Limited.</p>
49.	14th October, 2002	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Scrutiny of the replies received in respect of paragraph No.4A.3.3 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Uttar Haryana Bijli Vitran Nigam Limited.</p>
50.	23rd October, 2002	5	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Rajinder Singh Bisla, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Consideration of the paper placed before the Committee.</p> <p>(iii) Scrutiny of the replies received in respect of outstanding paragraphs of 41st report of the Committee relating to Haryana Minerals Limited.</p>

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51. 6th November, 2002	9	Scrutiny of the replies received in respect of outstanding paragraphs of 11th report of the Committee relating to the Haryana State Cooperative Development Federation Limited.
52. 7th November, 2002 Tilyar Tourist Complex, (Rohtak)	9	Scrutiny of the replies received in respect of outstanding paragraphs of 30th report of the Committee relating to the Haryana Tourism Corporation Limited.
53. 12th November, 2002	6	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of outstanding various paragraphs of various reports of the Committee relating to the Haryana Television Limited.
54. 13th November, 2002	5	Consideration of papers placed before the Committee.
55. 20th November, 2002 Haryana Bhawan, (New Delhi).	5	Scrutiny of the replies received in respect of paragraph No. 4A.2.1 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the H.V.P.N.L.
56. 21st November, 2002 Haryana Bhawan, (New Delhi)	5	Scrutiny of replies received in respect of paragraph No. 4A.2.2 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the H.V.P.N.L.
57. 26th November, 2002	7	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Scrutiny of the replies received in respect of outstanding various paragraphs of various report of the Committee relating to the Haryana State Industrial Development Corporation Limited.
58. 27th November, 2002	7	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Scrutiny of the replies received in respect of outstanding paragraph No. 6.15 of 5th report of the Committee relating to the Haryana Land Reclamation and Development Corporation Limited.

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59.	3rd December, 2002	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Rajinder Singh Bisla, a member of the committee was chosen to preside over the meeting.</p> <p>(ii) Oral examination of the representatives of the Power Department in respect of the paragraph No. 2B (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited.</p>
60.	4th December, 2002	4	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Oral examination of the representatives of the Power Department in respect of the paragraph No. 2B (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited.</p>
61.	10th December, 2002	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee passed the condolence resolution in respect of Smt. Raj Rani M/o Sh. Anil Vij, M.L.A., a member of the Committee.</p>
62.	11th December, 2002	7	<p>Scrutiny of the replies received from the Government in respect of outstanding various paragraphs of various reports of the Committee relating to the Haryana Agro Industries Corporation Limited.</p>
63.	17th December, 2002	3	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Government, Haryana, Transport Department in respect of the implementation of recommendations/ observations contained in the outstanding paragraph No. 1(2A Review) of the 42nd report of the Committee relating to the Haryana Roadways Engineering Corporation.</p>

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			(iii) The Committee visited/inspected the Workshop of Haryana Roadways Engineering Corporation, Gurgaon on 18.12.2002.
			(iv) The Committee visited/inspected the Tourist Complex of Badhhal Lake, Faridabad and Tourist Complex of Magpie, Faridabad on 19-12-2002.
54.	23rd December, 2002	8	Scrutiny of the replies received in respect of outstanding various paragraphs of 11th report of the Committee relating to the Haryana State Small Industries and Export Corporation Limited.
55.	24th December, 2002	8	Scrutiny of the replies received in respect of outstanding various paragraphs of 11th report of the Committee relating to the Haryana State Cooperatives Supply and Marketing Federation Limited (HAFED).
56.	30th December, 2002	7	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Consideration of papers placed before the Committee. (iii) Scrutiny of replies received in respect of outstanding paragraphs of various reports of the Committee relating to the Haryana Handloom & Handicrafts Corporation Limited.
67.	31st December, 2002	7	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting. (ii) Scrutiny of the replies received in respect of paragraphs No. 7th of 2nd report of the Committee relating to the Haryana Financial Corporation.
68.	7th January, 2003	8	Consideration of paper placed before the Committee.
69.	8th January, 2003	8	Consideration of paper placed before the Committee.

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70.	14th January, 2003	8	<p>(i) Resumption of oral examination of the representatives of the Forest Department in respect of paragraph No. 4A.4.2 of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana forest Development Corporation Limited.</p> <p>(ii) The Committee decided to postponed the Spot Study Tour/Inspection of the Depots of Haryana Forest Development Corporation fixed from 14th January, 2003 to 16th January, 2003.</p>
71.	21st January, 2003	7	<p>(i) In the absence of Chairperson (Sh. Krishen Lal Panwar), Sh. Rajinder Singh Bisla, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Resumption of oral examination of the representatives of the Agriculture Department in respect of the paragraph No. 3 (Review) of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Warehousing Corporation Limited.</p>
72.	22nd January, 2003	6	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Resumption of oral examination of the representatives of the Agriculture Department in respect of the paragraph No. 3 (Review) of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Warehousing Corporation Limited.</p>
73.	28th January, 2003	8	<p>Resumption of oral examination of the representatives of the Power Department in respect of the paragraph No. 2B (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to the Haryana Power Generation Corporation Limited.</p>
74.	29th January, 2003	8	<p>Resumption of oral examination of the representatives of the Agriculture Department</p>

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			in respect of the paragraph No. 3 (Review) of the report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to the Haryana Warehousing Corporation.
75.	3rd February, 2003	8	<p>(i) Scrutiny of the replies received in respect of outstanding paragraphs of No. 48th report of the Committee relating to the Haryana Tourism Corporation Limited.</p> <p>(ii) After holding the meeting the Committee proceeded for Surajkund and visited/inspected Surajkund Crafts Mela and Hotel Rajhans Faridabad on 4th and 5th February, 2003 respectively.</p>
76.	10th February, 2003	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Due to some unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Power Department.</p>
77.	11th February, 2003	7	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Due to some unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Power Department.</p>
78.	17th February, 2003	5	<p>(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Scrutiny of the replies received in respect of outstanding various paragraphs of various reports of the Committee relating to the Haryana Agro Industries Corporation Limited</p>
79.	18th February, 2003	5	(i) In the absence of Chairperson (Sh. Krishan Lal Panwar), Sh. Puran Singh Dabra, a member of the Committee was chosen to preside over the meeting.

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			(ii) Scrutiny of the replies received in respect of outstanding various paragraphs of various reports of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
80.	24th February, 2003 Haryana Bhawan, (New Delhi).	8	The Committee partly drafted the 50th report on the reports of the C.&A.G. of India for the years 1998-99 and 1999-2000.
81.	25th February, 2003 Haryana Bhawan, (New Delhi).	8	The Committee drafted and finalised the 50th report on the reports of the C.&A.G. of India for the years 1998-99 and 1999-2000.
82.	26th February, 2003 Haryana Bhawan, (New Delhi).	8	Confirmation of Proceedings.
83.	18th March, 2003	7	(i) Scrutiny of the replies received in respect of outstanding various paragraphs of various reports of the Committee relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited. (ii) Confirmation of Proceedings.
84.	23rd March, 2003 Sikra Tourist Complex, Asa Khera, (Sirsa).	8	(i) Scrutiny of the replies received in respect of outstanding paragraphs of 48th report of the Committee relating to the Haryana Tourism Corporation Limited. (ii) The Committee proceeded for Bikaner and visited the Indira Gandhi Canal Afforestation Bikaner on dated 24th March, 2003.
85.	25th March, 2003 Jaisalmer, (Rajasthan).	7	The Committee held its own meeting. The Committee visited to desert afforestation in Jaisalmer District on 26th March, 2003 its enroute to Udaipur.
86.	27th March, 2003 Mount Abu, (Rajasthan).	7	The Committee held its own meeting and Committee visited State Trading Depot Udaipur and Ghata Nadi Nursery and Wildlife Sanctuary, Mount Abu.

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87.	29th March, 2003 Jaipur, (Rajasthan).	8	The Committee held its own meeting and discussed the wood harvesting activities/ wildlife sanctuary and visited Sariska National Park, Sariska (Rajasthan)
88.	31st March, 2003	8	The Committee discussed and review the tour regarding wood harvesting activities in Rajasthan.

3. Presentation of Report

50th Report of the Committee on the Reports of the Comptroller and Auditor General of India for the years 1998-99 and 1999-2000 (Commercial) was presented to the House on 14th March, 2003.

4. A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2002-2003 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 18th March, 2002 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. EC-1/2002/2003/18, dated 3rd April, 2002.

2. Shri Lila Krishan, MLA was appointed the Chairperson of the Committee.

3. The Committee held/fixed 55 meetings (at Chandigarh and outside Chandigarh) during the period under review.

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Lila Krishan, M.L.A.	55
2.	Shri Lachhman Dass Arora	52
3.	Shri Suraj Mal, M.L.A.	14
4.	Shri Balbir Singh, M.L.A.	33
5.	Shri Kanwar Pal, M.L.A.	53
6.	Shri Jitendra Singh Malik, M.L.A.	43
7.	Dr. Sita Ram, M.L.A.	45
8.	Shri Moola Ram, M.L.A.	15
9.	Shri Lila Ram, M.L.A.	49

Meetings held and Business transacted

The dates of meetings, the number of members present and business transacted at each meeting is given below :—

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	9th April, 2002	8	The Committee discussed the scope and functions of the Committee.

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2	17th April, 2002	7	The Committee selected the Dairy Development & Industries Departments to examine their Budget Estimates for the year 2002-2003.
3	23rd April, 2002	8	The Committee selected the Forest Department to examine its Budget Estimates for the year 2002-2003.
4	1st May, 2002	7	The Committee scrutinized the reply received from Tourism Department in respect of implementation of recommendations/ observations made by the Committee in its 32nd Report.
5	8th May, 2002	8	The Committee scrutinized the reply received from Food & Supplies Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
6	16th May, 2002	7	The Committee orally examined the representatives of Food & supplies Department.
7	22nd May, 2002	7	The Committee scrutinized the reply received from Tourism Department in respect of implementation of recommendations/ observations made by the Committee in its 32nd Report
8	29th May, 2002	8	The Committee orally examined the representatives of Tourism Department.
9	5th June, 2002	8	The Committee scrutinized the replies received from the Agriculture Deptt. and postponed the oral examination of Agriculture Department fixed for 12th June 2002.
10	12th June, 2002	5	The Committee scrutinized the reply received from Agriculture Department in respect of implementation of recommendations/ observations made by the Committee in its 30th Report.
11	19th June, 2002	6	The Committee scrutinized the reply received from Mines & Geology Deptt. and postponed the oral examination of Mines & Geology Department fixed for 26th June 2002.
12	26th June, 2002	6	The Committee scrutinized the reply received from Mines & Geology Department in respect

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			of implementation of recommendations/ observations made by the Committee in its 31st Report.
13.	3rd July, 2002	7	The Committee scrutinized the reply received from the Public Health Department in respect of the implementation of recommendations/ observations made by the Committee in its 28th Report.
14.	10th July, 2002	5	The Committee orally examined the representatives of Public Health Department
15.	16th July, 2002	7	The Committee scrutinized the reply received from Transport Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
16.	24th July, 2002	6	The Committee scrutinized the reply received from Transport Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
17.	31st July, 2002	6	The Committee orally examined the representatives of Social Welfare/Women & Child Development Department.
18.	6th August, 2002	5	The Committee Postponed oral examination of Commissioner & Secretary to Govt., Haryana, Transport Department on request due to his leave and then scrutinized the reply received from Transport Department.
19.	13th August, 2002	6	The Committee partly scrutinized the reply received from Irrigation Department.
20.	14th August, 2002	6	The Committee scrutinized the replies received from Irrigation Department in respect of implementation of recommendations/ observations made by the Committee in its 25th Report.
21.	20th August, 2002	4	The Committee Postponed the oral examination of representatives of Irrigation & Industries Department on their request.
22.	27th August, 2002	7	The Committee scrutinized the budget material for the year 2002-2003 received from Dairy Development Department.

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23.	2nd September, 2002	6	The Committee approved Supplementary Estimats (1st Installment) 2002-2003 and decided to undertake on the spot inspection visit of mines in Districts of Y.Nagar, Faridabad, Gurgaon and Mohindergarh.
24.	11th September 2002	8	The Committee orally examined the representatives of Mines & Geology Department. The Committee also decided to undertake on the spot inspection of mines from 12th to 14th Septémber.
25.	17th September, 2002	6	The Committee scrutinized the budget material for the year 2002-2003 received from Dairy Development Department. The Committee also proposed to undertake a tour to the States of Goa, Maharashtra and Andeman & Nicobar Islands.
26.	26th September, 2002	6	The Committee partly framed the Questionnaire on budget material received from Dairy Development Department.
27.	3rd October 2002	7	The Committee orally examined the representatives of Transport Department.
28.	9th October, 2002	6	The Committee drafted and finalized the Questionnaire on the budget material received from Dairy Development Department.
29.	16th October, 2002	7	The Committee partly scrutinized the reply received from Panchayats Department in respect implementation of recommendations/ observations made by the Committee in its 30th Report .
30.	23rd October, 2002	7	The Committee orally examined the representatives of Panchayats Department.
31.	6th November, 2002	7	The Committee scrutinized the reply received from Agriculture Department in respect of implementation of recommendations/ observations made by the Committee in its 30th Report.
32.	9th November, 2002	7	The Committee considered points of discussion to be discussed during the tour.
33.	12th November, 2002	4	The Committee discussed matter of mutual interest with Secretary Goa Legislative Assembly.

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34.	13th November, 2002	4	The Committee discussed matter of mutual interest with Estimates Committee of Maharashtra Legislative Assembly.
35.	16th November, 2002	3	The Committee reviewed the tour programme, cancelled visit to Rameshwaram and decided to visit Tirupati. The Committee further decided to return New Delhi on 17th November, 2002 instead of 19th November, 2002.
36.	18th November, 2002	7	The Committee reviewed the tour programme and discussions held with sister Committees during the tour.
37.	21st November, 2002	6	The Committee scrutinized the replies received from Agriculture Department in respect of implementation of recommendations/ observations made by the Committee in its 30th Report.
38.	27th November, 2002	7	The Committee postponed the oral examination on the request of Commissioner & Secretary to Govt., Haryana Agriculture Department fixed for 27th November, 2002.
39.	4th December, 2002	7	The Committee orally examines the representatives of Health Department.
40.	11th December, 2002	4	The Committee orally examined the representatives of Dairy Development Department for non-supply of reply to Questionnaire.
41.	18th December, 2002	7	The Committee orally examines the representatives of Agriculture Department.
42.	24th December, 2002	6	The Committee scrutinized the reply received from Panchayats Department and confirmed the proceedings up to 31st October, 2002.
43.	2nd January, 2003	7	The Committee scrutinized of replies to Questionnaire received from Dairy Development Department.
44.	8th January, 2003	8	The Committee orally examines the representatives of Dairy Development Department on replies to questionnaire received from the Department.
45.	13th January, 2003	7	The Committee orally examines the representatives of Dairy Development Department on replies to questionnaire received from the Department.

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46.	22nd January, 2003.	7	The Committee scrutinized the reply received from Health Department in respect of implementation of recommendations/ observations made by the Committee in its 29th Report.
47.	29th January, 2003	7	The Committee scrutinized the reply received from Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 30th Report.
48.	5th February, 2003	7	The Committee scrutinized the reply received from Transport Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
49.	11th February, 2003	7	The Committee scrutinized the reply received from Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 30th Report.
50.	20th February, 2003.	6	The Committee partly finalized its 34th Report for the year 2002-2003.
51.	25th February, 2003	6	The Committee drafted & finalized its 34th Report of the Committee for the year 2002-2003
52.	5th March, 2003	6	The Committee orally examined the Financial Commissioner & Principal Secretary to Government Haryana, finance Department and other concerned Departments for Supplementary Estimates (Ind Installment) and prepared its Report.
53.	21st. March 2003.	9	The Committee scrutinized the reply received from Transport Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
54.	26th March, 2003	8	The Committee scrutinized the reply received from Excise & Taxation Department in respect of implementation of recommendations/ observations made by the Committee in its 33rd Report.

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55.	27th March, 2003	8	The Committee scrutinized the reply received from Excise & Taxation Department in respect of implementation of recommendations/ observations made by the Committee in its 33rd Report.

During the period under Review the Committee on Estimates presented the following Reports to the House.

Sr. No.	By whom presented	Date of presentation	Subject
1.	Chairperson	2-9-2002	Report of the Committee on Estimates on the Supplementary Estimates (Ist Installment) for the year 2002-2003.
2.	Chairperson	5-3-2003	Report of the Committee on Estimates on the Supplementary Estimates (IInd Installment) for the year 2002-2003.
3.	Chairperson	14-3-2003	34th Report of the Committee on Estimates for the year 2002-2003 of the Dairy Development Department.

Meeting held at places other than Chandigarh.

Sr. No.	Date of Meeting	Place of Meeting
1.	23-4-2002	Haryana Bhawan, New Delhi
2.	9-11-2002	Haryana Bhawan, New Delhi
3.	12-11-2002	Panaji, (Goa)
4.	13-11-2002	Mumbai (Maharashtra)
5.	16-11-2002	Chennai (Tamilnadu)
6.	18-11-2002	Haryana Bhawan, New Delhi
7.	29-1-2003	Haryana Bhawan, New Delhi
8.	21-3-2003	Haryana Bhawan, New Delhi
9.	27-3-2003	Bennore Rest House, Shimla.

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2002-2003 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 18th March, 2002 authorising the Hon. Speaker to nominate the Members of the Committee and also appoint the Chairperson of Committee. Shri Ramesh Kumar Khatak, M.L.A. was appointed as a Chairperson of the Committee by the Hon. Speaker on 3rd April, 2002.

The names of the Members of the Committee and number of meetings attended by each of them out of the total number of 57 meetings held during the period under review are given below :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Ramesh Kumar Khatak, Chairperson	39
2.	Shri Balbir Pal Shah, Member	28
3.	Rao Dharam Paul, Member	17
4.	Shri Banta Ram, Member.	35
5.	Shri Ram Kishan Fauji, Member	50
6.	Shri Jagjit Singh, Member	56
7.	Shri Tejvir Singh, Member	32
8.	Sh. Deena Ram, Member	29
9.	Shri Rambir Singh, Member	46

Meetings held on and Business transacted

The details showing the dates of meetings, the number of Members present and business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Member Present	Business Transacted
1	2	3	4
1.	16th April, 2002	7	Welcome address to the Committee by the Secretary, Haryana Vidhan Sabha.
2.	23rd April, 2002	9	Selection of Departments/Corporations for examination.
3.	30th April, 2002	6	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.

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4.	7th May, 2002	5	<p>(i) The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p> <p>(ii) Decided to hold meeting at Mussoorie on 23rd, and 24th May, 2002.</p>
5.	14th May, 2002	7	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Decided to cancel meeting fixed to be held at Mussoorie on 24th May, 2002.</p>
6.	21st May, 2002	9	<p>The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>
7.	23rd May, 2002	7	<p>The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>
8.	28th May, 2002	7	<p>The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>
9.	4th June, 2002	7	<p>The Committee partly framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>
10.	11th June, 2002	3	<p>The Committee partly framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>
11.	18th June, 2002	3	<p>The Committee partly framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>

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12.	25th June, 2002	3	The Committee partly framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
13.	2nd July, 2002	8	The Committee partly framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
14.	9th July, 2002	4	The Committee partly framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
15.	15th July, 2002	8	The Committee partly framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
16.	23rd July, 2002	8	<ul style="list-style-type: none"> (i) Confirmation of proceedings. (ii) Consideration of papers placed before the Committee. (iii) The Committee framed the Questionnaire on the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
17.	30th July, 2002	9	The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/ observations as contained in 26th Report of the Committee concerning the Haryana State Cooperative Supply & Marketing Federation Limited.
18.	6th August, 2002	8	<ul style="list-style-type: none"> (i) Considerations of papers placed before the Committee. (ii) The Committee partly scrutinized the material received from the Financial

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			Commissioner and Principal Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in 26th Report of the Committee concerning the Haryana State Cooperative Supply & Marketing Federation Ltd.
19.	13th August, 2002	6	The Committee scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
20.	14th August, 2002	5	The Committee scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
21.	20th August, 2002	5	The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in 26th Report of the Committee concerning the Haryana State Cooperative Land Development Bank and Haryana Dairy Development Cooperative Federation.
22.	22nd August, 2002	5	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Panchayat Department regarding general working of the Panchayat Department.
23.	23rd August, 2002	5	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Panchayat Department regarding general working of the Haryana Panchayat Department.
24.	27th August, 2002	6	The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/observations as contained in 26th Report of the Committee concerning

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			Industrial Training and Vocational Education Department.
25.	10th September, 2002	6	The Committee partly scrutinized of the material received from the Commissioner and Secretary to Government, Haryana, Transport Department in respect of implementation of recommendations/observations as contained in the 26th Report of the Committee concerning Transport Department.
26.	17th September, 2002	5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Development and Panchayat Department regarding general working of the Panchayat Department.</p>
27.	26th September, 2002	5	The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Panchayat Department regarding general working of the Panchayat Department.
28.	1st October, 2002	5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Power Department in respect of non supply of material regarding implementation of recommendations/observations as contained in 26th report of the Committee concerning Power Department.</p> <p>(iii) Orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/observations as contained in the 26th report of the Committee concerning Industrial Training and Vocational Education Department.</p>

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29.	8th October, 2002	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Orally examined the Commissioner and Secretary to Government, Haryana, Education Department in respect of non supply of replies regarding implementation of recommendations/ observations as contained in 26th Report of the Committee concerning Education Department.</p>
30.	16th October, 2002	3	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Panchayat Department regarding general working of the Panchayat Department.</p>
31.	22nd October, 2002	5	<p>The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Home Department in respect of implementation of recommendations/observations as contained in the 26th Report of the Committee concerning Police Department.</p>
32.	6th November, 2002	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Decided to undertake study tour to the States of Orissa, Tamil Nadu and Union Territory of Andaman and Nicobar w.e.f. 12th to 25th December, 2002.</p> <p>(iii) Confirmation of proceedings.</p> <p>(iv) Decided to hold own meetings at Ajmer, Mount Abu, Jaipur and Delhi From 21st to 24th November, 2002.</p>
33.	14th November, 2002	7	<p>The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Town and Country Planning Department in respect of implementation of recommendations/</p>

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			observations as contained in the 26th Report of the Committee concerning HUDA.
34.	15th November, 2002	7	<ul style="list-style-type: none"> (i) The Committee held discussions with the visiting sister Committee of Kerala Legislative Assembly on matters of common interest and for the welfare of Scheduled Castes, Scheduled Tribes and Backward Classes. (ii) Decided to defer its visit to Rajasthan State to be undertaken w.e.f. 20th November, 2002. (iii) Decided to postpone study tour to the State of Orissa, Tamil Nadu and Union Territory of Andaman and Nicobar already fixed from 12th December, 2002.
35.	20th November, 2002	8	<ul style="list-style-type: none"> (i) Consideration of paper placed before the Committee. (ii) The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Town and County Planning Department in respect of implementation of recommendations/ observations as contained in the 26th Report of the Committee concerning HUDA. (iii) Decided to visit Rajasthan State and hold its meetings w.e.f. 9th to 17th December, 2002. (iv) Decided to undertake study tour to the States of Orissa, Tamil Nadu and Union Territory of Andaman and Nicobar in the 2nd and 3rd week of January, 2003.
36.	26th November, 2002	5	The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, P.W. (B&R) Department in respect of implementation of recommendations/observation as contained in the 26th Report of the Committee concerning the P.W. (B&R) Department.

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37.	3rd December, 2002	7	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Postponement of oral Examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Revenue Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 26th Report of the Committee concerning the general recommendations.</p> <p>(iii) Postponement of oral Examination of the Commissioner and Secretary to Government, Haryana, Urban Development Department in respect of implementation of recommendations/ observations as contained in the 26th Report of the Committee concerning the Urban Development Department (Local Bodies Department).</p>
38.	9th December, 2002	6	<p>The Committee partly scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Environment Department, regarding general working of Haryana State Pollution Control Board.</p>
39.	11th December, 2002	3	<p>(i) The Committee partly scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Environment Department, regarding general working of Haryana State Pollution Control Board.</p> <p>(ii) Decided to hold own meetings at Ajmer Udaipur, Mount Abu Jaipur and New Delhi on 12th, 13th, 14th, 15th and 17th December, 2002, after changing its programme.</p>
40.	12th December, 2002	3	<p>The Committee partly scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Environment Department regarding general working of Haryana State Pollution Control Board.</p>

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41.	13th December, 2002	3	<p>(i) The Committee partly scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Environment Department, regarding general working of Haryana State Pollution Control Board.</p> <p>(ii) Held discussions with the officers of Social Welfare Department of Rajasthan Government at Udaipur on matters of common interest.</p>
42.	14th December, 2002	3	<p>The Committee partly scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Environment Department, regarding general working of Haryana State Pollution Control Board.</p>
43.	15th December, 2002	3	<p>The Committee partly scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Environment Department, regarding general working of Haryana State Pollution Control Board.</p>
44.	17th December, 2002	6	<p>(i) The Committee partly scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Environment Department, regarding general working of Haryana State Pollution Control Board.</p> <p>(ii) Decided to defer the tour programme chalked out the tour programme for visiting the States of Orissa, Tamil Nadu and Union Territory of Andaman and Nicobar Islands w.e.f. 6th February, 2003.</p>
45.	24th December, 2002	7	<p>The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 26th Report of the Committee concerning Haryana State Electricity Board. (HVPN & GENCO)</p>
45.	31st December, 2002	6	<p>The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana,</p>

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			Power Department in respect of implementation of recommendations/observations as contained in the 26th Report of the Committee concerning Haryana State Electricity Board. (HVPN & GENCO)
47.	7th January, 2003	9	<p>(i) The Committee resumed the scrutiny of the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 26th Report of the Committee concerning Haryana State Electricity Board. (HVPN & GENCO).</p> <p>(ii) Reconsidered the earlier decision to undertake study tour w.e.f. 6th February, 2003 and decided to undertake study tour to the State of Goa, Tamil Nadu and Union Territory of Andaman and Nicobar Islands in the second week of February, 2003.</p> <p>(iii) Decided to hold meetings at Haryana Bhawan New Delhi on 15th and 16th January, 2003.</p>
48.	15th January, 2003	6	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Irrigation Department regarding general working of Irrigation Department.
49.	16th January, 2003	5	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Irrigation Department regarding general working of Irrigation Department.
50.	21st January, 2003	5	(i) Orally examined the Commissioner and Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations / observations as contained in the 26th Report of the Committee concerning the Haryana State Cooperative Land Development Bank and the Haryana Dairy Development Cooperative Federation Limited.

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			(ii) Orally examined the Commissioner and Secretary to Government, Haryana, Education Department in respect of implementation of recommendations / observations as contained in the 26th Report of the Committee concerning the the Education Department.
			(iii) Decided to defer spot study tour programme already chalked out w.e.f.15th February, 2003.
			(iv) Confirmation of proceedings.
51.	28th January, 2003	2	Meeting adjourned for want of quorum.
52.	4th February, 2003	7	(i) Orally examined the Special Secretary to Government, Haryana, Town and Country Planning Department in respect of implementation of recommendations / observations as contained in the 26th Report of the Committee concerning HUDA.
			(ii) Orally examined the Commissioner and Secretary to Government, Haryana, Urban Development Department in respect of implementation of recommendations / observations as contained in the 26th Report of the Committee concerning the Local Bodies Department.
53.	11th February, 2003	9	(i) Considered the papers placed before the Committee.
			(ii) Orally examined the Joint Secretary to Government, Haryana, Home Department in respect of implementation of recommendations/observations - as contained in the 26th Report of the Committee concerning Home Department (Police).
			(iii) Orally examined the Commissioner and Secretary to Government, Haryana, P.W. (B&R) Department in respect of implementation of recommendations / observations as contained in the 26th Report of the Committee concerning P.W. (B&R) Department.

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54.	18th February, 2003	6	<p>(i) Orally examined the Commissioner and Secretary to Government, Haryana, Transport Department in respect of implementation of recommendations / observations as contained in the 26th Report of the Committee concerning Transport Department.</p> <p>(ii) Orally examined the Commissioner and Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations / observations as contained in the 26th Report of the Committee concerning Cooperation Department (Hafed).</p> <p>(iii) The Committee partly drafted 27th Report of the Committee for the year 2002-2003.</p>
55.	19th February, 2003	6	The Committee partly drafted and finalized the 27th Report of the Committee for the year 2002-2003.
56.	25th February, 2003	6	<p>(i) Considered the paper placed before the Committee.</p> <p>(ii) The Committee drafted and finalized 27th Report of the Committee for the year 2002-2003.</p> <p>(iii) Confirmation of Proceedings.</p>
57.	7th March, 2003	4	Decided to hold meetings in Rajasthan State from 21st March to 26th March, 2003.

Report Presented

The Committee presented the Twenty Seventh Report of the Committee for the year 2002-2003 to the House on 14th March, 2003.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2002-2003 consisting of nine Members and three Special Invitees was nominated by the Speaker Haryana Vidhan Sabha on 3rd April, 2002 vide notification No. CB/A-1/2002-2003/23 dated 3rd April, 2002.

Capt. Ajay Singh Yadav, M.L.A. member of the Committee was appointed as Chairperson of the Committee.

The Committee held 58 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table :—

Sr.No.	Name of the Members	Number of meetings attended
1.	Capt. Ajay Singh Yadav	54
2.	Shri Bhim Sain Mehta	46
3.	Shri Ram Kumar Katwal	51
4.	Smt. Sarita Narain	55
5.	Shri Padam Singh Dahiya	52
6.	Shri Bhag Singh	47
7.	Shri. Narender Singh	54
8.	Shri Bishan Lal Saini	52
9.	Shri Jasbir Mallour	48
Special Invitees		
*1.	Shri Zakir Hussain	36
**2.	Shri Bhagi Ram	13
***3.	Shri Ram Phal Kundu	20
****4.	Shri Nafe Singh Jundla	22

* Sh. Zakir Hussain, -MLA was nominated as Special Invitee to serve on the Committee on Government Assurances w.e.f 8-4-2002.

** Sh. Bhagi Ram, MLA was nominated as Special Invitee to serve on the Committee on Government Assurances w.e.f 7-5-2002 and resigned from the Committee w.e.f 11-7-2002.

*** Sh. Ram Phal Kundu, MLA was nominated as Special Invitee to serve on the Committee on Government Assurances w.e.f 7th May, 2002.

**** Sh. Nafe Singh Jundla, MLA was nominated as Special Invitee to serve on the Committee on Government Assurances w.e.f 11th July, 2002.

Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and business transacted at each meeting are given below :—

Sr. No.	Date of Meetings	Number of Members Including Special Invitees Present	Business Transacted
1	2	3	4
1.	10th April, 2002	8	Joint Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members on behalf of the Secretary, Haryana Vidhan Sabha.
2.	17th April, 2002	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
3.	23rd April, 2002	10	Scrutiny of the replies received from the various Government Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
4.	2nd May, 2002	10	The Committee orally examined the representatives of power Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
5.	8th May, 2002	10	Scrutiny of the replies received from the P.W. (B&R) Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
6.	14th May, 2002	11	Scrutiny of the replies received from the Power Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
7.	22nd May, 2002	12	The Committee orally examined the representatives of P.W. (B&R) Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
8.	29th May, 2002	11	The Committee passed condolence Resolutions on the said demise of Rao Abhay Singh former M.L.A. of Haryana Vidhan Sabha.

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9.	5th June, 2002	11	Scrutiny of the replies received from the Urban Development Department and Rehabilitation Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
10.	12th June, 2002	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
11.	19th June, 2002	6	The Committee orally examined the representatives of Health Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
12.	26th June, 2002	8	The Committee orally examined the representatives of P.W. (B&R) Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
13.	28th June, 2002 Manali (H.P)	5	Scrutiny of replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
14.	3rd July, 2002	7	Scrutiny of Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of November, 2001.
15.	10th July, 2002	9	The Committee orally examined the representatives of Irrigation Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
16.	15th July, 2002	10	Scrutiny of Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of November, 2001.
17.	24th July, 2002	8	The Committee orally examined the representatives of Irrigation Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
18.	31st July, 2002	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.

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19.	7th August, 2002	11	The Committee orally examined the representatives of Education Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
20.	9th August, 2002 Haryana Bhawan, (New Delhi)	11	Scrutiny of the replies received from the Public Health Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
21.	14th August, 2002	11	Scrutiny of the replies received from the Education Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
22.	21st August, 2002	9	The Committee orally examined the representatives of Education Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
23.	27th August, 2002	11	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
24.	11th September, 2002	10	Scrutiny of the replies received from the Public Health Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
25.	18th September, 2002	9	The Committee orally examined the representatives of Public Health Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
26.	19th September, 2002	9	Scrutiny of the replies received from the Industries Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
27.	26th September, 2002	11	Scrutiny of the replies received from the Power Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
28.	27th September, 2002	9	The Committee orally examined the representatives of Power Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.

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29.	3rd October, 2002	11	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
30.	10th October, 2002	11	The Committee discussed the matter of common interest with the Sister Committee of Karnataka Legislative Assembly.
31.	12th October, 2002 Jaipur (Raj)	10	Scrutiny of the replies received from the Environment Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
32.	14th October, 2002 Pushkar (Raj)	10	Scrutiny of the replies received from the Urban Development Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
33.	18th October, 2002	10	Scrutiny of the replies received from the Environment Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
34.	23rd October, 2002	8	(i) consideration of communication received from Commissioner & Secretary to Government Haryana, Industries Department showing his inability to attend the meeting of the Committee, Committee acceded to the request. (ii) Scrutiny of replies received from the General Administration Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
35.	7th November, 2002	8	Scrutiny of replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
36.	13th November, 2002	10	(i) The Committee orally examined the representatives of Urban Development Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report. (ii) Consideration of Paper placed before the Committee.
37.	20th November, 2002	8	Scrutiny of replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.

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38.	25th November, 2002 Haryana Bhawan, (New Delhi)	10	Scrutiny of replies received from the P.W. (B&R) Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
39.	27th November, 2002	11	Scrutiny of replies received from the P.W. (B&R) Department in regard to the implementation of the outstanding assurances given by the Ministers on floor of the House during the Session held in month of November, 2001.
40.	4th December, 2002	10	The Committee orally examined the representatives of Industries Department in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
41.	11th December, 2002	10	Scrutiny of replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
42.	18th December, 2002	7	Scrutiny of the replies received from the various Governments Departments in regard to the implementation of the outstanding assurances as contained in its 32nd Report.
43.	24th December, 2002	11	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.
44.	1st January, 2003	8	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.
45.	8th January, 2003	11	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.
46.	17th January, 2003	9	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.
47.	22nd January, 2003	10	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.

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48.	28th January, 2003	10	The Committee discussed the matter of common interest with the sister Committee of Karnataka Legislative Assembly.
49.	4th February, 2003	9	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.
50.	13th February, 2003	12	The Committee Chalked out the programme of spot inspection of various Industrial units & discussed with the representative of Industrial Development Corporation. The Committee, there after proceeded on tour for the inspection of Industrial units situated at Karnal, Barhi, Rai and Kundli.
51.	14th February, 2003 Gurgaon	11	The Committee visited and inspected the various Industrial Estate units situated in Gurgaon and Manesher.
52.	15th February, 2003 Bawal	8	The Committee visited and inspected the various Industrial Estate units situated in Bawal.
53.	19th February, 2003	10	(i) The Committee drafted its 33rd Report. (ii) Confirmation of Proceedings.
54.	27th February, 2003	10	The Committee Finalized its 33rd Report of the Committee.
55.	22nd March, 2003 Haryana Bhawan, (New Delhi)	8	The Committee framed Questionnaire/points to be discussed during the visit with the sister Committee of Goa and Maharashtra Legislative Assemblies.
56.	25th March, 2003 Panjim (Goa)	3	The Committee discussed the matter concerning the scope and functioning of the Committee with the Committee officers of Goa Legislative Assembly.
57.	28th March, 2003 Mumbai (Maharashtra)	3	The Committee discussed the matter concerning the scope and function of the Committee with under Secretary of Maharashtra Legislative Assembly.
58.	30th March, 2003 Haryana Bhawan, (New Delhi)	9	The Committee reviewed the discussions held with the concerned officers of Goa and Maharashtra Legislative Assemblies during its study tour to these States.

The details of the meetings held at places other than Chandigarh are as under :—

Sr.

1.	28th June, 2002	Manali (H.P.)
2.	9th August, 2002	Haryana Bhawan, New Delhi
3.	12th October, 2002	Jaipur (Rajasthan)
4.	14th October, 2002	Pushkar (Rajasthan)
5.	25th November, 2002	Haryana Bhawan, New Delhi
6.	14th February, 2003	Gurgaon (Haryana)
7.	15th February, 2003	Bawal (Haryana)
8.	22nd March, 2003	Haryana Bhawan, New Delhi
9.	25th March, 2003	Panjim (Goa)
10.	28th March, 2003	Mumbai (Maharashtra)
11.	30th March, 2003	Haryana Bhawan, New Delhi

Report presented

The Committee presented its 33rd Report for the year 2002-2003 to the House on 14th March, 2003.

Proceedings

A record of proceedings meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of 8 members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 3rd April, 2002 and was notified in the official Gazette vide Notification No. HVS-SLC-1/2002/21, dated the 3rd April, 2002. Two Special Invitees were also nominated vide notification No. HVS-SLC-1/2002/28, dated the 7th May, 2002:

Vaid Kapoor Chand was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 54 meetings during the period under Review.

The names of Members/Special Invitees and number of meetings attended by each of them are shown in the following table :—

Sr.No.	Name of the Members	Number of meetings attended
1.	Vaid Kapoor Chand	49
***2.	Shri Bhupinder Singh Hooda	10
3.	Dr. Malik Chand Gambhir	9
4.	Shri Karan Singh Dalal	4
**5.	Shri Udai Bhan	8
6.	Shri Balwant Singh Sadhaura	2
7.	Shri Jarnail Singh	3
***8.	Shri Bhagi Ram	35
9.	Advocate General	Nil
	Special Invitees	
*10.	Shri Ramesh Rana	2
*11.	Rao Inderjit Singh	9

* Nominated as special invitee on the Committee with effect from 7th May, 2002. Shri Ramesh Rana, M.L.A., however, resigned from the Committee w.e.f. 14th August, 2002 and the resignation was notified in the Gazette vide notification No. HVS-LA-SLC-1/2002/42, dated the 19th August, 2002.

** Resigned from the membership of the Committee with effect from 7th May, 2002 and was notified in the Gazette vide notification No. HVS-LA-SLC-1/2002/32, dated the 8th May, 2002. However, Shri Udai Bhan, M.L.A., was again nominated as Member of the Committee with effect from 31st October, 2002 and was notified in the Gazette vide notification No. HVS-LA-SLC-1/2002/72, dated the 31st October, 2002.

*** Nominated as Member of the Committee with effect from 10th May, 2002 and notified in the Gazette vide notification No. HVS-LA-SLC-1/2002/36, dated the 11th July, 2002.

**** Resigned from the membership of the Committee with effect from 26th August, 2002 and was notified in the Gazette vide notification No. HVS-LA-SLC-1/2002/44, dated the 28th August, 2002.

Rules Scrutinised

The Committee scrutinised the following Rules/Bye-laws :—

1. The Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
2. The Punjab Industrial Housing Rules, 1956 framed under the Punjab Industrial Housing Act, 1956.
3. The Haryana Affiliated Colleges (Security of Service) Rules, 1980 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
4. The Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
5. The Haryana Municipal (Movable Encroachments or Overhanging Structures) Bye-laws, 1976 framed under the Haryana Municipal Act, 1973.
6. The Haryana Municipal (Boundary Walls, Hedges and Fences) Bye-laws, 1976 framed under the Haryana Municipal Act, 1973.
7. The Haryana Municipal Delimitation of Ward Rules, 1977 framed under the Haryana Municipal Act, 1973.

Meetings held and Business transacted

The dates of the meetings, the number of Members and the Business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members present	Business Transacted
1	2	3	4
1.	12th April, 2002	6	Welcome Address by the Secretary.
2.	17th April, 2002	6	Selection of Rules for scrutiny.
3.	24th April, 2002	6	The Committee went through the provisions of the Punjab Habitual Offenders (Control and Reforms) Act, 1952.
4.	1st May, 2002	7	Oral examination of the Departmental Representatives of the Home Department for not supplying the copies of the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
5.	8th May, 2002	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of the Punjab Habitual Offenders (Control and Reforms) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.

1 - - 2	3	4
6. 14th May, 2002	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
7. 22nd May, 2002	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
E 29th May, 2002	6	Resumption of scrutiny of the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
3. 4th June, 2002	5	Resumption of scrutiny of the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
D. 11th June, 2002	2	Meeting adjourned for want of Quorum.
11. 18th June, 2002	3	Meeting adjourned for want of Quorum.
12. 25th June, 2002	3	Meeting adjourned for want of Quorum.
13. 2nd July, 2002	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
14. 9th July, 2002	5	Resumption of scrutiny of the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
15. 15th July, 2002	8	The Committee went through the recommendations/observations of the Committee made in its earlier meetings held on various dates.
16. 23rd July, 2002	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Punjab Habitual Offenders (Control and Reform)

1	2	3	4
			Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
17.	30th July, 2002	8	Resumption of scrutiny of the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reform) Act, 1952.
18.	6th August, 2002	6	The Committee went through the provisions of the Punjab Industrial Housing Act, 1956.
19.	14th August, 2002	9	Scrutiny of the Punjab Industrial Housing Rules, 1956 framed under the Punjab Industrial Housing Act, 1956.
20.	20th August, 2002	5	Resumption of scrutiny of the Punjab Industrial Housing Rules, 1956 framed under the Punjab Industrial Housing Act, 1956.
21.	27th August, 2002	6	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Punjab Industrial Housing Rules, 1956 framed under the Punjab Industrial Housing Act, 1956. 2. The Committee decided to hold its meetings with the Sister Committees of Delhi Vidhan Sabha and Lok Sabha on 12-9-2002 and 13-9-2002. 3. Confirmation of Proceedings.
22.	11th September, 2002	4	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee prepared and finalised the questionnaire containing the points of common interest to be discussed with the Sister Committee/concerned Officer.
23.	12th September, 2002 (Delhi)	4	Discussion on the Common interest and Scope & Functions of the Committee with the Hon'ble Deputy Speaker, Delhi Legislative Assembly.
24.	13th September, 2002 (Delhi)	4	Meeting with the Protocol Officer, Lok Sabha Sect., New Delhi.
25.	19th September, 2002	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of Haryana Affiliated Colleges (Security of Service) Rules, 1980 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.

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-26	26th September, 2002	5	Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1980 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
27	27th September, 2002	5	Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1980 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
28	1st October, 2002	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1980 framed under the Haryana Affiliated College (Security of Service) Act, 1979.
29	8th October, 2002	7	Papers placed before the Committee.
30	14th October, 2002	5	Scrutiny of the Haryana Municipal (Movable Encroachments or Overhanging Structures) Bye-laws, 1976 framed under the Haryana Municipal Act, 1973.
31	22nd October, 2002	7	Papers placed before the Committee and made certain observations also.
32	6th November, 2002	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of the Haryana Municipal (Boundary Wall, Hedges and Fences) Bye-laws, 1976 framed the Haryana Municipal Act, 1973.
33	12th November, 2002	8	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the Commissioner and Special Secretary to Govt. Haryana, Education (Higher) Department in respect of replies to the observations/recommendations of the Committee made on the Haryana Affiliated Colleges (Security of Service) Rules, 1980 framed under the Haryana Affiliated Colleges (Security of Services) Act, 1979.
34	18th November, 2002	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.

1	2	3	4
			3. The Committee decided to undertake the study tour to the State of Rajasthan w.e.f. 16th December, 2002 to 23rd December, 2002.
35.	26th November, 2002	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
36.	3rd December, 2002	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the Financial Commissioner & Special Secretary to Govt., Haryana, Jails Department in respect of replies to the observations/recommendations of the Committee made on the Punjab Habitual Offenders (Control and Reform) Rules, 1957 framed under the Punjab Habitual Offenders (Control and Reforms) Act, 1952. 3. Confirmation of Proceedings.
37.	10th December, 2002	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
38.	16th December, 2002	7	Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
39.	18th December, 2002 (Jaipur)	5	The Committee made certain observations/recommendations regarding improvement in drafting of Report.
40.	20th December, 2002 (Mount Abu)	5	The Committee made certain general observations/recommendations to curb the delay in implementation of Recommendations of the Committee by the concerned Department of the Government.
41.	22nd December, 2002 (Pushkar)	4	The Committee further made certain observations/recommendations to hasten the process of finalisation of the proposed action on the receipt of the Report of the Committee.

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42.	23rd December, 2002	6	Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
43.	30th December, 2002.	5	Resumption of scrutiny of the Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.
44.	6th January, 2003	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of the Haryana Municipal Delimitation of Ward Rules, 1977 framed under the Haryana Municipal Act, 1973.
45.	13th January, 2003	6	Resumption of scrutiny of the Haryana Municipal Delimitation of Ward Rules, 1977 framed under the Haryana Municipal Act, 1973.
46.	20th January, 2003 .	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the Financial Commissioner and Secretary to Govt. Haryana, Housing Department in respect of non-implementation of observations/recommendations of the Committee made in its 28th Report regarding the Housing Board Haryana (Disposal of Property, Betterment Charges, Eviction, Assessment of Damages and manner of Appeal) Rules, 1975 framed under the Haryana Housing Board, Act, 1971. 3. Oral examination of the Financial Commissioner and Secretary to Govt. Haryana Housing Department and Commissioner & Secretary to Govt. Haryana, Industries Department regarding non supply of replies to the observations/recommendations made on the Punjab Industrial Housing Rules, 1956 framed under the Punjab Industrial Housing Act, 1956.
47.	27th January, 2003	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Confirmation of Proceedings.

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			<p>3. Oral examination of the Commissioner and Secretary to Govt., Haryana Education (Higher) Department in respect of non-supply of replies to the observations/recommendations made on the Haryana Affiliated Colleges (Security of Service) Rules, 1993 framed under the Haryana Affiliated Colleges (Security of Service) Act, 1979.</p> <p>4. The Committee decided to under take on the spot study tour to the States of Orissa, Tamil Nadu and Union Territory of Andaman and Nicobar Islands w.e.f. 18th February, 2003 to 2nd March, 2003.</p>
48.	3rd February, 2003	7	<p>1. Condolence resolution on the sad demise of Dr. Kalpna Chawla, astronaut and six others astronauts.</p> <p>2. Papers placed before the Committee.</p> <p>3. The Committee decided to postpone the tour to the States of Orissa, Tamil Nadu and Union Territory of Andaman & Nicobar w.e.f. 17th February to 1st March, 2003 and again decided rescheduling of the date of tour programme w.e.f. 20th March, 2003 to 31st March, 2003 in view of the Budget Session.</p>
49.	10th February, 2003	7	<p>1. Papers placed before the Committee.</p> <p>2. Oral examination of the Commissioner and Secretary to Govt. Haryana Urban Development Department in respect of replies to the observations/recommendations of the Committee made on the (i) The Haryana Municipal Movable Encroachments or Overhanging Structures Bye Laws, 1976; (ii) The Haryana Municipal (Boundary Walls, Hedges and Fences) Bye-Laws, 1976; and (iii) The Haryana Municipal Delimitation of Ward Rules, 1977 framed under the Haryana Municipal Act, 1973.</p>

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50.	18th February, 2003	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the Financial Commissioner and Principal Secretary to Govt. Haryana Labour and Employment Department in respect of replies to the observations/recommendations of the Committee made on the Punjab Industrial Housing Rules, 1956 framed under the Punjab Industrial Housing Act, 1956.
51.	24th February, 2003	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the representative of the Irrigation Department in respect of non-supply of replies of observations/recommendations of the Committee made in its 32nd Report regarding the Haryana Canal Drainage Rules, 1976 framed under the Haryana Canal and Drainage Act, 1974.
52.	28th February, 2003 (Haryana Bhawan, New Delhi)	5	<ol style="list-style-type: none"> 1. Confirmation of proceedings. 2. The Committee Drafted and finalised its 33rd Report for the year 2002-2003.
53.	21st March, 2003	6	Papers placed before the Committee.
54.	27th March, 2003 (Haryana Bhawan, New Delhi)	7	The Committee watched the implementation of outstanding recommendations of the Committee made in its earlier Reports.
55.	30th March, 2003 (Jaipur)	7	The Committee discussed the scope of fixing the criteria for scrutiny of various sets of Rules applicable to the Haryana State and suggestion regarding amendment in the Rules keeping in view changed socio-economic infrastructure of the Society.

Meetings at places other than Chandigarh

The Committee held its meetings on the following dates and places :

1. 12th September, 2002 Delhi
2. 13th September, 2002 Delhi
3. 18th December, 2002 Jaipur

- | | |
|------------------------|-----------|
| 4. 20th December, 2002 | Mount Abu |
| 5. 22nd December, 2002 | Pushkar |
| 6. 28th February, 2003 | New Delhi |
| 7. 27th March, 2003 | New Delhi |
| 8. 30th March, 2003 | Jaipur |

Report Presented

The Committee presented to the House its 33rd Report for the year 2002-2003 on the 14th March, 2003.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGES

Shri Bhagwan Sahai Rawat, M.L.A. was appointed by the Hon'ble Speaker as Chairperson of the Committee. The name of the Members of the Committee are as under :—

1.	Shri Bhagwan Sahai Rawat, M.L.A.	Chairperson
2.	Shri Dan Singh, M.L.A.	Member
3.	Shri Zakir Hussain, M.L.A.	Member
4.	Smt. Veena Chhibbar, M.L.A.	Member
5.	Shri Daryao Singh, M.L.A.	Member
6.	Shri Nafe Singh Rathee, M.L.A.	Member
7.	Shri Amar Singh Dhanday, M.L.A.	Member
8.	Shri Ramesh Kumar Khatak, M.L.A.	Member
9.	Shri Ramesh Rana, M.L.A.	Member
10.	Shri Ramphal Kundu, M.L.A.	Member

The Committee held 50 meetings during the period under review. The names of the Members and the number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Bhagwan Sahai Rawat, M.L.A.	46
2.	Shri Dan Singh, M.L.A.	29
3.	Shri Zakir Hussain, M.L.A.	25
4.	Smt. Veena Chhibbar, M.L.A.	35
5.	Shri Daryao Singh, M.L.A.	31
6.	Shri Nafe Singh Rathee, M.L.A.	32
7.	Shri Amar Singh Dhanday, M.L.A.	36
8.	Shri Ramesh Kumar Khatak, M.L.A.	27
9.	Shri Ramesh Rana, M.L.A.	19
10.	Shri Ramphal Kundu, M.L.A.	25

Question of Privileges Pending

Question of alleged breach of Privilege given notice of by Shri Puran Singh, M.L.A. and Padam Singh, M.L.A., against Shri Jai Parkash Barwala, M.L.A. regarding taking of Mock Chair in the well of the House and showing himself as Speaker of the Assembly, defying the orders of the Chair and challenging and protesting against the ruling of the Chair constantly, thus committing the contempt of the House/breach of privilege etc. by Shri Jai Parkash Barwala, M.L.A. on 5th March, 2002.

Question of alleged breach of Privilege given notice of by Shri Rajender Singh Bisla, MLA and Ram Kuwar Saini, M.L.A., against Shri Karan Singh Dalal, M.L.A. for obstructing and making uncalled for remarks against His Excellency, the Governor on 4th March, 2002 and helping greatly Shri Jai Parkash Barwala, M.L.A. in taking Mock Chair in the well of the House at the time when the Sabha was in Session on 5th March, 2002 thereby committing the contempt of the House/breach of privilege etc. by Shri Karan Singh Dalal, M.L.A.

Question of alleged breach of Privileges given notice of by Sarv Shri Bhagi Ram, M.L.A. and Pawan Kumar, M.L.A., against Sarvshri Capt. Ajay Singh Yadav, M.L.A., Jagjit Singh Sangwan, M.L.A. and Dharmbir Singh, M.L.A. for coming to/remaining in the well of the House in utter defiance of the Chair and continuously arguing with the Speaker, trying to manhandle the Watch and Ward staff and throwing a book towards the Chair by Capt. Ajay Singh Yadav, M.L.A., breaking a light box while rushing to the well of the House, causing damage to the Government property by Shri Dharambir Singh, M.L.A. and using unparliamentary words and uncalled for remarks etc. in the House by Shri Jagjit Singh Sangwan, M.L.A. and there by committing the contempt of the House/breach of privilege etc. by Capt. Ajay Singh Yadav, M.L.A., Shri Dharambir Singh, M.L.A. and Shri Jagjit Singh Sangwan, M.L.A., on 5th March, 2002.

Question of alleged breach of Privilege given notice of by Dr. Sita Ram, M.L.A. and Shri Jasbir Singh Mallour, M.L.A., against Dr. Raghbir Singh Kadian, M.L.A. for coming to/remaining in the well of the House, tearing the book of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, leading to grave disorder, breaking a light box in the House thereby committing contempt of the House/breach of privilege etc. by Dr. Raghbir Singh Kadian, M.L.A on 5th March, 2002.

Meeting held and Business transacted

Sr. No.	Date of Meeting	Member Present	Business Transacted
1	2	3	4

1.	4th April, 2002	7	At the outset, the Chairperson, Privileges Committee welcomed the members of the committee in its first meeting of the year 2002-2003 and thanked them for coming and being prepared to take part in the deliberations of the meetings of the Committee for consideration / examination and for report on the privilege issues referred to the Committee by the House.
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With regard to scope and functions of the Committee, the Chairperson stated that we had already held many meetings in the last financial year and we are fully aware of the same. He further hoped that the deliberations will be in a most cooperative, meaningful and cordial atmosphere. On behalf of Haryana Vidhan Sabha Secretariat, Under Secretary, Shri B.D. Soni assured of full cooperation and best assistance to the Committee.

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It was brought to the notice of the Committee that four privilege issues namely :

1. Shri Puran Singh, M.L.A. and Shri Padam Singh, M.L.A. moved :—

That the matter regarding taking of Mock Chair in the well of the House, showing himself as Speaker of the Assembly, defying the orders of the Chair, challenging and protesting against the ruling of the Chair constantly, thus, committing the contempt of House/ breach of privileges etc. on 5th March, 2002 by Shri Jai Parkash Barwala, M.L.A., be referred to the Committee of Privileges for examination and report by the 1st sitting of the next Session.

2. Shri Rajinder Singh Bisla, M.L.A. and Shri Ram Kuwar, M.L.A. moved—

That the matter regarding obstructing and making uncalled for remarks against His Excellency, the Governor on 4th March, 2002 and helping greatly Shri Jai Parkash Barwala in taking Mock Chair in the well of the House and defied the Chair etc. at the time when the Sabha was in Session on 5th March, 2002, thereby committing the contempt of the House/breach of privilege of the House etc. on 5th March, 2002, by Shri Karan Singh Dalal, M.L.A. be referred to the Committee of Privileges for examination and report by the 1st sitting of the next Session.

3. Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A. moved—

That the matter regarding coming to/ remaining in the well of the House in utter defiance of the Chair and continuously arguing with the Speaker, trying to manhandle the watch and ward staff and throwing a book towards the Chair by Capt. Ajay Singh Yadav, breaking a light box while rushing to the well of the House, causing damage to the Government

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property by Shri Dharambir Singh and using unparliamentary words and uncalled for remarks in the House etc. by Shri Jagjit Singh Sangwan and thereby committing the contempt of the House/ breach of privilege etc. by these M.L.As. on 5th March, 2002, be referred to the Committee of Privileges for examination and report by the 1st sitting of the next Session.

4. Dr. Sita Ram, M.L.A. and Shri Jasbir Singh Mallour, M.L.A. moved—

That the matter regarding coming to/ remaining in the well of the House, tearing the book of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, leading to grave misconduct and grave disorder, breaking a light box in the House thereby committing the contempt of the House/ breach of privilege etc. by Dr. Raghubir Singh Kadian, M.L.A. on 5th March, 2002, be referred to the Committee of Privileges for examination and report by the 1st sitting of the next Session have been referred to the Committee for examination/ consideration and report.

The Committee went through the notices of the relevant privilege issues and desired that a copy of the proceedings of the House be procured from the branch concerned and be put up before it in its next meeting.

2. 9th April, 2002

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As desired by the Committee in its meeting held on 4th April, 2002 and after obtaining permission from the Hon'ble Speaker, the proceedings of the Haryana Vidhan Sabha held on 7th March, 2002 were distributed amongst the Members of the Committee.

For taking decision in the matter of taking up the issues in the order of seriatim or otherwise, the question was left open for discussion amongst the Members of the Committee of

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			Privileges so that they could think and give their views in the next meeting of the Committee.
3.	15th April, 2002	8	After discussing the matter of taking up of the privileges issues, it was decided that privilege issues referred to the Privileges Committee be taken up in the order of reference by the House to the Privileges Committee.
4.	16th April, 2002	8	The Committee went through the relevant proceedings of the meeting of Haryana Vidhan Sabha held on 7th March, 2002 in which all the four privilege issues had been referred to the Committee, for examination and report. After some discussion the Committee desired that the proceedings of the meeting of Haryana Vidhan Sabha held on 5th March, 2002 concerning the issues as raised in all the four privilege issues be placed before the Committee for scrutiny.
5.	24th April, 2002	7	The Committee in its meeting held on 16th April, 2002 at Shimla has desired that the proceedings of the Session of Haryana Vidhan Sabha held on 5th March, 2002 concerning the issues as raised in all the four privilege issues may be placed before the Committee for its scrutiny. It was informed that permission of the Hon'ble Speaker has been sought under Rule 118 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly for supplying the relevant proceedings to the Hon'ble Members of the Privileges Committee which is still awaited. The Committee decided to take up the proceedings of the Session of Haryana Vidhan Sabha held on 5th March, 2002 for scrutiny in its next meeting.
6.	30th April, 2002	6	The Committee went through the proceedings of the Haryana Vidhan Sabha debate dated 5th March, 2002, partly from page 1 to 17 of the relevant pages relating to the privilege issues.
7.	7th May, 2002	6	The Committee went through the proceedings of the Haryana Vidhan Sabha debate dated 5th March, 2002, partly from page 18 to 33 of the relevant pages relating to the privilege issues.
8.	14th May, 2002	7	The Committee partly went through the proceedings of the Haryana Vidhan Sabha

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			debate dated 5th March, 2002, from page 34 to 41 of the relevant pages relating to the privilege issues.
9.	21st May, 2002	9	The Committee went through the proceedings of the Session of Haryana Vidhan Sabha held on 5th March, 2002, with regard to the privilege issues from pages 42 to 52.
10.	28th May, 2002	7	<p>The Committee went through the proceedings of the Haryana Vidhan Sabha debate dated 5th March, 2002, partly from page 53 to 57 of the relevant pages relating to the privilege issues.</p> <p>The Committee decided to summon the applicants Shri Puran Singh Dabra, M.L.A. and Shri Padam Singh Dahiya, M.L.A. with regard to their notice of privilege motion against Shri Jai Parkash Barwala, M.L.A. regarding taking a Mock Chair in the well of the House showing himself as Speaker of the Assembly, defying the orders of the Chair, challenging and protesting the ruling of the Chair constantly.</p> <p>The Committee decided to undertake the study tour to the States of Maharashtra, Goa and Union Territory of Andaman & Nicobar from 18th June, 2002 to 30th June, 2002</p>
11.	4th June, 2002	7	<p>The Committee decided to summon the applicants viz. Shri Puran Singh Dabra, M.L.A. and Shri Padam Singh Dahiya, M.L.A. with regard to the notice of privilege motion against Shri Jai Parkash Barwala, M.L.A. regarding taking a Mock Chair in the well of the House showing himself as Speaker of the Assembly, defying the orders of the Chair, challenging and protesting the ruling of the Chair consistently,</p> <p>On a request made by the applicants, the Committee decided to postpone and refix the date for summoning the applicants i.e. Shri Puran Singh Dabra, M.L.A. and Shri Padam Singh Dahiya, M.L.A. on a subsequent date.</p>
12.	11th June, 2002	2	There was no quorum, as such no business was transacted.
13.	3rd July, 2002	5	The Committee decided to summon the applicants Shri Padam Singh Dahiya, M.L.A.

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14. 9th July, 2002.

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and Shri Puran Singh Dabra, M.L.A. with regard to their notice of privilege motion against Shri Jai Parkash Barwala, M.L.A. regarding taking a Mock Chair in the well of the House showing himself as Speaker of the Assembly, defying the orders of the Chair, challenging and protesting the ruling of the Chair consistently.

The Committee summoned the applicants Shri Padam Singh Dahiya i.e. 9th July, 2002 and Shri Puran Singh Dabra, M.L.As. with regard to their notice of privilege motion against Shri Jai Parkash Barwala, M.L.A. regarding taking a Mock Chair in the well of the House showing himself as Speaker of the Assembly, defying the orders of the Chair challenging and protesting the ruling of the Chair consistently.

The Committee was waiting for the applicants, only telephonic request for some next dates was received from Shri Puran Singh Dabra, M.L.A. which was acceded to.

The Committee decided to summon the applicants Shri Padam Singh Dahiya and Shri Puran Singh Dabra, M.L.As. with regard to their notice of privilege motion against Shri Jai Parkash Barwala, M.L.A. regarding taking a Mock Chair in the well of the House showing himself as Speaker of the Assembly, defying the orders of the Chair, challenging and protesting the ruling of the Chair constantly.

15. 16th July, 2002

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The Committee considered the privileges issues pending before it.

The Committee desired that at least 5 copies of the periodical "Privileges Digest" printed as Parliamentary Publications and souvenirs by the Lok Sabha Secretariat, New Delhi be purchased and made available to the Privileges Committee for its use.

16. 23rd July, 2002

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The Committee informally discussed the agenda fixed for the meeting and thereafter took the oral evidence of Sh. Puran Singh Dabra and Padam Singh, M.L.As in regard to the question of alleged breach of privilege against Shri Jai Parkash Barwala, M.L.A.

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17.	30th July, 2002	8	<p>The Chairperson confirmed the proceedings of the meeting of the Committee of Privileges.</p> <p>The Committee informally discussed the agenda fixed for the meeting and there after took the oral evidence of Shri Puran Singh Dabra, M.L.A. in regard to the question of alleged breach of privilege against Shri Jai Parkash Barwala, M.L.A.</p>
18.	6th August, 2002	9	<p>The Committee informally discussed the agenda fixed for the meeting and there after took the oral evidence of Shri Puran Singh Dabra, M.L.A., in regard to the question of alleged breach of privilege against Shri Jai Parkash Barwala, M.L.A. and Shri Rajinder Singh Bisla, M.L.A. in regard to the question of alleged breach of privilege against Shri Karan Singh Dalal, M.L.A.</p>
19.	13th August, 2002	7	<p>The Committee informally discussed the agenda fixed for the meeting and thereafter took the oral evidence of Shri Puran Singh Dabra, M.L.A. in regard to the question of alleged breach of privilege against Shri Jai Parkash Barwala, M.L.A.</p>
20.	20th August, 2002	7	<p>The Committee informally discussed the agenda fixed for the meeting and thereafter took the evidence of Sh. Rajinder Singh Bisla, M.L.A and Shri Ram Kumar Saini, M.L.A. in regard to the question of alleged breach of privilege against Shri Karan Singh Dalal, M.L.A.</p>
21.	27th August, 2002	7	<p>The Committee drafted and finalized the first Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Puran Singh Dabra and Shri Padam Singh Dahiya, M.L.As. against Shri Jai Parkash Barwala, M.L.A. for taking of Mock Chair in the well of the House and showing himself as Speaker of the Assembly, defying the orders of the Chair and challenging and protesting against the ruling of the Chair constantly, thus, committing the contempt of the House/breach of privilege etc. on 5th March, 2002.</p>
			<p>The Committee drafted and finalized the first Preliminary Report with regard to the question of alleged breach of privilege given</p>

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notice of by Shri Rajinder Singh Bisla and Shri Ram Kumar Saini, M.L.As. against Shri Karan Singh Dalal, M.L.A. for obstructing and making uncalled for remarks against His Excellency, the Governor on 4th March, 2002 and helping greatly Sh. Jai Parkash Barwala, M.L.A. in taking Mock Chair in the well of the House at the time when the Sabha was in session on 5th March, 2002 thereby committing the contempt of the House/breach of privilege of the House on 5th March, 2002.

The Committee drafted and finalized the first Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar Dewan, M.L.As. against Capt. Ajay Singh Yadav, M.L.A., Shri Dharambir Singh and Shri Jagjit Singh Sangwan, M.L.As. for coming to/remaining in the well of the House in utter defiance of the chair and continuously arguing with the Speaker, trying to manhandle the watch and ward staff and throwing a book towards the chair by Capt. Ajay Singh Yadav, M.L.A. breaking a light box while rushing to the well of the House, causing damage to the Government Property by Shri Dharambir Singh, M.L.A. and using unparliamentary words and uncalled for remarks etc. in the House by Shri Jagjit Singh Sangwan, M.L.A. and thereby committing the contempt of the House/breach of privilege etc. by these M.L.As. on 5th March, 2002.

The Committee also drafted and finalized the first Preliminary Report with regard to the question of alleged breach of privilege given notice of by Dr. Sita Ram and Shri Jasbir Singh Mallour, M.L.As. against Dr. Raghubir Singh Kadian, M.L.A. for coming to/remaining in the well of the House, tearing the book of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, leading to grave misconduct and grave disorder, breaking light box in the House thereby committing the contempt of the House/breach of privilege etc. by Dr. Raghubir Singh Kadian, M.L.A. on 5th March, 2002.

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			The Committee authorized the Chairperson to sign and present the same to the House during the forthcoming session of the Haryana Vidhan Sabha.
22.	10th September, 2002	5	The Committee decided to undertake a study tour to the States of Maharashtra, Goa and Union Territory of Andaman & Nicobar from 1st October to 13th October, 2002.
23.	17th September, 2002	3	There was no quorum, hence no business could be transacted.
24.	24th September, 2002	2	There was no quorum, hence no business could be transacted.
25.	26th September, 2002	4	There was no quorum, hence no business could be transacted.
26.	1st October, 2002	6	The Committee considered the privileges issues pending before the Committee. The Committee decided to hold its meeting on 10th October, 2002 at Mussoorie. The Committee also decided to postpone its study tour to the States of Goa, Maharashtra and Union Territory of Andaman & Nicobar, which was to commence from 1st October, 2002.
27.	8th October, 2002	9	The Committee considered the pending privileges issues before the Committee.
28.	10th October, 2002	8	The Committee considered the pending privileges issues.
29.	16th October, 2002	4	There was no quorum, hence no business was transacted.
30.	22nd October, 2002	7	The Committee informally discussed the agenda fixed for the meeting and thereafter took the oral evidence of Shri Bhagi Ram, M.L.A. in regard to the question of alleged breach of privilege against Shri Dharambir Singh, M.L.A., Capt. Ajay Singh, M.L.A. and Shri Jagjit Singh Sangwan, M.L.A. A telephonic message received from Shri Padam Singh Dahiya and Pawan Kumar, M.L.As. that they cannot attend the meeting on the date due to unavoidable circumstances. They also requested for another date for the

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			<p>oral examination. The Committee acceded to the request and decided to take the oral evidence in its subsequent meetings.</p> <p>The Committee also decided to postpone its tour programme, which was to commence from 5th November to 17th November to the States of Goa, Maharashtra and Union Territory of Port Blair due to non-availability of air tickets.</p>
31.	6th November, 2002	7	<p>The Committee informally discussed the agenda fixed for the meeting and thereafter took the oral evidence of Shri Pawan Kumar, M.L.A. in regard to the question of alleged breach of privilege against Shri Dharambir Singh, Capt. Ajay Singh and Shri Jagjit Singh Sangwan, M.L.As. The Committee also took the oral evidence of Shri Padam Singh, M.L.A. in regard to the question of alleged breach of privilege against Shri Jai Parkash Barwala, M.L.A.</p> <p>The Committee decided to postpone its study tour to the States of Goa, Maharashtra and Andaman & Nicobar, which was to commence from 5th November, 2002, instead the Committee will undertake the above said tour to the same States and Union Territory of Andman and Nicobar from 21st January, 2003.</p>
32.	12th November, 2002	6	<p>Oral evidence of Shri Jasbir Singh Mallour, M.L.A. and Dr. Sita Ram, M.L.A. in regard to the question of alleged breach of privilege against Dr. Raghbir Singh Kadian, M.L.A.</p> <p>A telephonic request has been received from both the members for postponement of their oral evidence to some other date, which has been acceded to by the Committee.</p>
33.	20th November, 2002	7	<p>The Committee informally discussed the agenda fixed for the meeting and there after took the oral evidence of Shri Jasbir Singh Mallour, M.L.A. in regard to the question of alleged breach of privilege against Dr. Raghbir Singh Kadian, M.L.A.</p> <p>A telephonic request has been received from Dr. Sita Ram, M.L.A. for postponement of his oral examination to some other date which was acceded to by the Committee.</p>

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34.	26th November, 2002	7	The Committee informally discussed the agenda fixed for the meeting and thereafter took the oral evidence of Shri Sita Ram, M.L.A. in regard to the question of alleged breach of privilege against Dr. Raghubir Singh Kadian, M.L.A.
35.	3rd December, 2002	9	The Committee desired that the movers of privilege issues i.e. Sarvshri Pura Singh Dabra, Padam Singh Dahiya, Rajinder Singh Bisla, Ram Kumar Saini, Bhagi Ram, Pawan Kumar Dewan, Jasbir Singh Mallour and Shri Sita Ram, M.L.As. may be requested to supply the documents in support of their privilege motions as promised by them at an early date.
36.	10th December, 2002	6	The Committee considered the privilege issues pending before the Committee.
37.	17th December, 2002	4	There was no quorum hence no business was transacted.
38.	24th December, 2002	4	There was no quorum hence no business was transacted.
39.	31st December, 2002	1	There was no quorum hence no business was transacted.
40.	7th January, 2003	8	The Committee decided to summon Shri Jai Parkash Barwala, M.L.A. with regard to the alleged breach of privilege against him.
41.	14th January, 2003	7	Examination of Shri Jai Parkash Barwala, M.L.A. against whom privilege motion has been referred.
			The Committee cancelled its study tour programme to the States of Goa, Maharashtra and Union Territory of Andaman & Nicobar from 21st January, 2003.
			The Committee decided to summon Shri Karan Singh Dalal, M.L.A. in regard to breach of privilege against him.
			As requested by the Committee vide its proceedings dated 3rd December, 2002, the Committee once again made a request to Sarvshri Pura Singh Dabra, Ram Kumar Saini and Bhagi Ram, M.L.As. to supply the documents in respect of their privilege motions as promised by them at an early date.

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42.	21st January, 2003	4	There was no quorum hence no business was transacted.
43.	27th January, 2003	5	<p>The Committee informally discussed the agenda fixed for the meeting and thereafter discussed with the Sister Committee of Andhra Pradesh Legislative Assembly on the matters of common interest and scope and functions of the Committee.</p> <p>The Committee decided to summon Shri Jai Parkash Barwala and Shri Karan Singh Dalal, M.L.As. in regard to breach of privileges against them.</p>
44.	4th February, 2003	5	<p>The Committee informally discussed the agenda fixed for the meeting and thereafter examined Shri Karan Singh Dalal, M.L.A. and Shri Jai Parkash Barwala, M.L.A. against whom privilege motions have been referred.</p> <p>The Committee decided to summon Sarvshri Ajay Singh Yadav, Dharambir Singh, Jagjit Singh Sangwan, M.L.As. in regard to the alleged breach of privileges against them.</p>
45.	11th February, 2003	9	<p>Letter received from Shri Karan Singh Dalal, M.L.A. dated 4th February, 2003 and 10th February, 2003, requesting for the supply of the proceedings of the Committee and the record of the Committee as to what allegations have been discussed and levelled against him, what comments have been registered in the proceedings of the Committee in respect of the complaint against him, was placed before the Committee. The Committee desired that, the Hon'ble Member may be informed that as per the provisions of Rules 219(2) and 220(6) of the Rules of procedure and Conduct of Business in the Haryana Legislative Assembly, no part of the evidence, oral or written, report or proceedings of a Committee which has not been laid on the table of the Assembly, shall be open to inspection by any one except under the authority of the Speaker and the evidence tendered before the Committee can be made available to all members of the Committee only. Therefore, the same cannot be supplied to the Hon'ble Member, as per the past precedent.</p>

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In regard to oral evidence of Shri Karan Singh Dalal, M.L.A. held on 4th February, 2003. Hon'ble members Shri Karan Singh Dalal was summoned to give evidence/document in his defence on the privilege motion moved against him by Shri Rajinder Singh Bisla and Shri Ram Kumar Saini, M.L.A. He before tendering evidence, instead of taking oath as prescribed in Rule 216(b) of the Rules of procedure and Conduct of Business in the Haryana Legislative Assembly, insisted on getting recorded his point. After discussion and persuasion, he agreed to take oath and got recorded his evidence/statement in his defence. As per Rule 220 Procedure for examining witnesses, as applicable to the Committee of the Assembly, he was simply to sign the proceeding in token of confirmation of his witness in the meeting. Moreover, as per the provision in the rules, a note of dissent or any comment whatsoever can be made by a member of the privilege Committee. Thus, he has exceeded his limits in writing observation on the proceedings of the meeting given to him for confirmation, which is unequivocally disapproved.

The Committee decided to summon Capt. Ajay Singh Yadav, Sh. Dharamvir Singh and Shri Jagjit Singh Sangwan, M.L.As. in regard to the alleged breach of privilege against them given notice of by Shri Bhagi Ram and Shri Pawan Kumar Diwan, M.L.As. for 18th February, 2003.

The Committee also decided to summon Dr. Raghubir Singh Kadian, M.L.A. in regard to the alleged breach of privilege against him given notice of by Shri Jasbir Singh Mallour and Dr. Sita Ram, M.L.As. for 18th February, 2003.

46. 18th February, 2003

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A request from Capt. Ajay Singh Yadav, M.L.A. was telephonically received by Chairperson for postponement of his examination to some next date. The Committee considered the request and acceded to the same.

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			<p>Examination of Shri Dharambir Singh, M.L.A. against whom Privilege motion has been referred.</p> <p>कमेटी को बताया गया कि श्री धर्मवीर सिंह, एम०एल०ए० का इस कार्यालय में दिये गए पते पर रजिस्ट्री एंडी० सम्मन भेजे गये थे लेकिन उन पर यह लिखकर आ गया कि भिवानी भेजे, तोशाम में नहीं हैं। कमेटी को जब यह पता चला कि धर्मवीर जी आज विधान सभा सचिवालय में किसी अन्य कार्य से आए हुए हैं तो कमेटी ने उनको बुलाकर उनसे अपना पक्ष कमेटी के समक्ष रखने के लिए तथा सम्मन यहीं रिसीव करने के लिए कहा लेकिन उन्होंने यह कहकर मना कर दिया कि उन्हें लिखित रूप में कमेटी की तरफ से कोई सम्मन नहीं मिला है इसलिए मैं आज कमेटी के समक्ष कुछ नहीं कहना चाहता।</p> <p>कमेटी ने यह निर्णय लिया कि उक्त सदस्य को किसी अगले दिन के लिए सम्मन पुनः इश्यू किए जाएं।</p> <p>Examination of Shri Jagjit Singh Sangwan, M.L.A. against whom Privilege motion has been referred.</p> <p>कमेटी को बताया गया कि रजिस्टर्ड एंडी० सम्मन श्री जगजीत सिंह सांगवान, एम०एल०ए० को इस कार्यालय में दिये गये पते पर भेजे गये हैं जिनकी एक्नोलेजमैन्ट ड्यू अभी प्राप्त नहीं हुई है। कमेटी को यह बताया गया कि श्री सांगवान विधान सभा सचिवालय में किसी अन्य कार्य के सिलसिले में आये हुए हैं। उनसे यह प्रार्थना करने के बावजूद भी कि वे कमेटी के समक्ष अपना पक्ष प्रस्तुत करने के लिए आएँ, उन्होंने यह कहकर कि उन्हें कोई सम्मन अभी नहीं मिले हैं, आने से मना कर दिया।</p> <p>कमेटी ने यह निर्णय लिया कि उक्त सदस्य को किसी अगले दिन के लिए सम्मन पुनः इश्यू किए जाएं।</p>
47.	18th February, 2003 (Second Sitting)	4	There was no quorum, hence no business could be transacted.
48.	25th February, 2003	5	The Committee drafted and finalized 3rd Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Puran Singh Dabra, M.L.A. and Shri Padam Singh Dahiya, M.L.A. against Shri Jai Parkash Barwala, M.L.A. regarding taking of Mock Chair in the well of the House

and showing himself as Speaker of the Assembly, defying the orders of the Chair and challenging and protesting against the ruling of the chair constantly, thus committing the contempt of the House/breach of privilege etc. by Shri Jai Parkash Barwala, M.L.A. on 5th March, 2002.

The Committee drafted and finalized the 3rd Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Rajinder Singh Bisla, M.L.A. and Shri Ram Kumar Saini, M.L.A. against Shri Karan Singh Dalal, M.L.A. for obstructing and making uncalled for remarks against His Excellency, the Governor on 4th March, 2002 and helping greatly Shri Jai Parkash Barwala, M.L.A. in taking Mock Chair in the well of the House at the time when the Sabha was in Session on 5th March, 2002 thereby committing the contempt of the House/breach of privilege etc. by Shri Karan Singh Dalal, M.L.A. on 5th March, 2002.

The Committee drafted and finalized the 3rd Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A. for coming to/ remaining in well of the House in utter defiance of the Chair and continuously arguing with the Speaker, trying to manhandle the watch and ward staff and throwing a book towards the Chair by Capt. Ajay Singh Yadav, M.L.A. breaking a light box while rushing to the well of the House, causing damage to the Government property by Shri Dharambir Singh, M.L.A. and using unparliamentary words and uncalled for remarks etc. in the House by Shri Jagjit Singh Sangwan, M.L.A. and thereby committing the contempt of the House/breach of privilege etc. by Capt. Ajay Singh Yadav, M.L.A. Shri Dharambir Singh, M.L.A. and Shri Jagjit Singh Sangwan, M.L.A. on 5th March, 2002.

The Committee also drafted and finalized the 3rd Preliminary Report with regard to the question of alleged breach of privilege given notice of by Dr. Sita Ram, M.L.A. and Shri Jasbir Singh Mallour, M.L.A. against Dr. Raghbir Singh Kadian, M.L.A. for coming to/remaining in the well of the House tearing the book of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, leading to grave misconduct and grave disorder, breaking a light box in the House thereby committing contempt of the House/breach of privilege etc. by Dr. Raghbir Singh Kadian, M.L.A. on 5th March; 2002.

The Committee authorised the Chairperson to sign and present the same to the House during the forthcoming session of the Haryana Vidhan Sabha.

The Chairperson of the Committee confirmed the proceedings of the meetings of the Committee.

The Committee decided to undertake a Study Tour to the State of Rajasthan from 21st March to 30th March, 2003. The Committee will hold its meeting on 21st March, 2003 at Chandigarh, on 24th March, 2003 at Jodhpur, on 26th March, 2003 Mount Abu and on 30th March, 2003 at Jaipur.

49. 21st March, 2003

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A fax message dated 19th March, 2003 and 20th March, 2003 received from the Secretary GAD Chief of Protocol Rajasthan and Additional Secretary, Rajasthan Vidhan Sabha, regarding necessary arrangements for lodging, boarding, sight seeing etc. was placed before the Committee and the Committee noted the contents thereof.

The Committee informally discussed the agenda fixed for the meeting.

The Committee decided to summon Sarvshri Ajay Singh Yadav, Dharambir Singh and Jagjit Singh Sangwan, M.L.As. with regard

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			to the alleged breach of privilege given notice of by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A. against them.
			The Committee also decided to summon Dr. Raghbir Singh Kadian, M.L.A. with regard to the alleged breach of privilege given notice of by Dr. Sita Ram, M.L.A. and Shri Jasbir Singh Mallour, M.L.A. against Dr. Raghbir Singh Kadian, M.L.A.
50.	24th March, 2003	None	There was no Quorum, hence no business could be transacted.
51.	26th March, 2003	None	There was no Quorum, hence no business could be transacted.
52.	30th March, 2003	8	The Committee considered the pending privilege issues before it.

Proceeding

A record of the proceedings of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

HOUSE COMMITTEE

1. The House Committee for the year 2002-2003, consisting of five members was nominated by the Hon'ble Speaker on 3rd April, 2002 and thereafter, three special invitees were nominated to serve the Committee.

2. Shri Gopi Chand Gahlot, Deputy Speaker, was the Ex-officio Chairperson of the Committee.

3. The Committee held 30 meetings, excluding ten meetings in which the business could not be transacted for want of quorum.

4. The names of the Members and number of meetings attended by each of them are given in the following tables :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Gopi Chand Gahlot, Deputy Speaker	20
2.	Shri Naphe Singh Jundla, M.L.A.	04
3.	Shri Udai Bhan, M.L.A.	32
4.	Shri O.P. Jindal, M.L.A.	02
5.	Shri Hamid Hussain, M.L.A.	11
6.	Shri Ram Kuwar Saini, M.L.A.	28
Special Invitees		
1.	Shri Udai Bhan, M.L.A.	—
2.	Shri Krishan Pal Gujjar, M.L.A.	32
3.	Rao Dan Singh, M.L.A.	08
4.	Shri Dharampal (Nilokheri) M.L.A.	07

Note :— On the resignation of Shri Nafe Singh Jundla, Member of the House Committee, Shri Udai Bhan, Special Invitee was nominated as a Member of the House Committee on 10th July, 2002 for the remaining period of the year 2002-2003.

5. The dates of meetings held, the number of the Members present and business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of members present	Business Transacted
1	2	3	4
1.	9th April, 2002	2	(i) The Secretary welcomed the members of the Committee and explained its scope and functions.

1	2	3	4
			(ii) The Committee decided that the Engineer-in-Chief, Haryana PWD B&R Branch and the Director, Hospitality Organisation, Haryana may be asked to attend the next meeting in regard to latest progress report for the construction of M.L.As. Flats and preparation of dining hall for the Hon'ble Members in the canteen of Haryana M.L.As. Hostel, respectively.
2.	15th April, 2002	3	<p>(i) The Committee discussed the following points with the Engineer-in-Chief, Haryana PWD B&R Branch, Chandigarh :—</p> <ol style="list-style-type: none"> (1) The Completion of construction work of 16 MLAs Flats and progress report thereof ; (2) Installation of ACs and desert coolers in the Haryana M.L.As. Hostel and Flats ; (3) Supply of bedding articles for summer Session <i>i.e.</i> khes (Khadi cloths) etc. in the rooms of the M.L.As. Hostel ; (4) Keys of rooms may be remained on reception counter of M.L.As. Hostel ; and (5) Provision of Gem in the newly constructed M.L.As. flat. <p>(ii) Discussion was made by the Committee with the Director, Hospitality Organisation, Haryana in respect of the progress of preparing of dining hall for Hon'ble members of the Haryana Vidhan Sabha with required furnitures/curtains etc.</p>
3.	30th April, 2002	2 (Special Invitees)	The meeting adjourned for want of quorum.
4.	2nd May, 2002 (New Delhi)	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Hon'ble Deputy Speaker), Shri Naphe Singh Jundla, a member of the Committee was chosen to preside over the meeting.

1	2	3	4
			(ii) The Committee discussed the various steps to be taken for the improvement in Haryana Bhawan, New Delhi.
5.	9th May, 2002	4	(i) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats. (ii) Letter Endst. No. 537-40, dated 29th February, 2002 received from the Sub-Divisional Engineer, Elect. Sub Division No. II, PWD B&R, Chandigarh was placed before the Committee the Committee noted the contents thereof. (iii) Letter memo. No. 4579, dated 22nd April, 2002 received from the Superintending Engineer, Chandigarh Circle, Haryana PWD B&R Branch, Chandigarh regarding furnishing of 16 Nos. Flats, under construction for M.L.As. was placed before the Committee. The Committee desired that further necessary action may be taken in this regard.
6.	16th May, 2002	1	The meeting adjourned for want of quorum.
7.	22nd May, 2002	4	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Ram Kuwar Saini, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of Haryana MLAs Hostel and Flats.
8.	28th May, 2002	2. (Special Invitees)	The meeting adjourned for want of quorum.
9.	5th June, 2002	6	The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As. Hostel and Flats.
10.	11th June, 2002	1 & (2 Special Invitees)	The meeting adjourned for want of quorum.

1	2	3	4
11.17th June, 2002		1 & (1 Special Invitee)	The meeting adjourned for want of quorum.
12. 26th June, 2002		1 & (1 Special Invitee)	The meeting adjourned for want of quorum.
13. 2n July, 2002		1 & (2 Special Invitees)	The Meeting adjourned for want of quorum.
14. 8th July, 2002		4	<p>(i) Discussion regarding the improvement in the Haryana M.L.As. Hostel and Flats.</p> <p>(ii) the Committee decided that out of 16 newly constructed M.L.As. Flats, 12 Flats, Servant Quarter and Motor Garages may be allotted and applications from the eligible Hon'ble Member may be invited under the rule on the subject matter.</p>
15. 15th July, 2002		7	The Committee discussed the various steps to be taken for the improvement in the MLAs Hostel and Flats.
16. 22nd July, 2002 (New Delhi)		6	<p>(i) The Committee orally examined the representatives of the Haryana Bhawan, New Delhi and made the following observations for the improvement in Haryana Bhawan :—</p> <ol style="list-style-type: none"> <li data-bbox="554 1113 1002 1176">(1) Regarding room rent for Hon'ble Ex-M.L.As./Ex-Ministers ; <li data-bbox="554 1193 1002 1257">(2) Regarding construction of Guest House in Chankyapuri, New Delhi ; <li data-bbox="554 1274 915 1296">(3) Regarding TV sets in rooms ; <li data-bbox="554 1313 1002 1376">(4) Regarding construction of Baracks/ Garages for Gunmen/Drivers ; <li data-bbox="554 1393 1002 1456">(5) Regarding permission for raising quota of rooms for Hon'ble Member ; <li data-bbox="554 1474 1002 1535">(6) Regarding installation of filters on the water coolers ; <li data-bbox="554 1552 1002 1574">(7) Regarding renovation of bathrooms ; <li data-bbox="554 1591 1002 1655">(8) Regarding criteria of no profit/no loss of diet;

1	2	3	4
			(9) Regarding cleanliness of kitchen ; and (10) Regarding position of bath rooms in Ministers suites.
17.	24th July, 2002	2 (Special Invitees)	* The meeting adjourned for want of quorum.
18.	30th July, 2002	4	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Ram Kuwar Saini, a member of the Committee was chosen to preside over the meeting. (ii) Discussion regarding improvement in the Haryana M.L.As. Hostel and Flats.
19.	5th August, 2002	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) Discussion regarding improvement in the Haryana M.L.As. Hostel and Flats.
20.	8th August, 2002	3	(i) In the absence of Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee allotted the newly constructed 12 MLAs Flats to the Hon'ble Members by draw of lots. (iii) The Committee decided to undertake a study tour of Himchal Pradesh State from 9th September, 2002 on wards.
21.	14th August, 2002	6	Discussion regarding improvement in the Haryana MLAs Hostel and Flats.
22.	19th August, 2002	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) Discussion regarding improvement in the Haryana MLAs Hostel and Flats.
23	27 August, 2002	1 & (2 Special Invitees)	The meeting adjourned for want of quorum.

1	2	3	4
24.	9th September, 2002	4	Discussion regarding tour programme to the State of Himachal Pradesh.
25.	10th September, 2002 (Manali)	5	Discussion regarding facilities being provided to the Hon'ble Members.
26.	13th September, 2002 (Dharamshala)	4	(i) In the absence of the Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting (ii) Discussion regarding facilities being provided to the Hon'ble Members.
27.	16th September, 2002 (Dalhousie)	3	(i) In the absence of the Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting (ii) Discussion regarding facilities being provided to the Hon'ble Members.
28.	26th September, 2002	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) Discussion regarding the improvement in the MLAs Hostel and Flats. (iii) Memo. No. DHOH-2002/1346, dated 27th August, 2002 alongwith two bills amounting to Rs. 16250/- and Rs. 880/- received from the Director, Hospitality Organisation regarding expenditure on inauguration of 16 M.L.As. Flats on 14th August, 2002 were placed before the Committee, the Committee directed the Hostel Branch to make the payment thereof.
29.	10th October, 2002	5	Discussion regarding improvement in the MLAs Hostel and Flats.
30.	18th October, 2002	1 & (1 Special Invitee)	The meeting adjourned for want of quorum.
31.	12th November, 2002	4	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Ram Kuwar Saini, a member of the Committee was chosen to preside over the meeting

1	2	3	4
32.	9th December, 2002	2	<ul style="list-style-type: none"> (ii) Discussion regarding improvement in the M.L.As. Hostel and Flats. (i) Memo No. 1157, dated 8th August, 2002; Memo. No. 1352, dated 16th September, 2002; and Memo. No. 1845, dated 18th October, 2002 received from the Sub Divisional Engineer, PWD B&R Haryana, Chandigarh were placed before the Committee and the Committee noted the contents thereof. (ii) Letter No. R.C:2002/686, dated 18th October, 2002 received from the Local Commissioner, Haryana Bhawan, New Delhi was placed before the Committee and the Committee noted the contents thereof.
33.	18th December, 2002	3	<ul style="list-style-type: none"> (iii) Discussion regarding improvement in the Haryana MLAs Hostel and Flats. (i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Ram Kuwar Saini, a member of the Committee was chosen to preside over the meeting. (ii) Two letters, one from the Resident Commissioner to Govt. Haryana, Haryana Bhawan, New Delhi and the other from Engineer-in-Chief, PWD B&R Haryana regarding implementation of the points raised in the meeting of the House Committee held on 22nd May, 2002 at Haryana Bhawan, New Delhi were placed before the Committee and the Committee noted the contents.
34.	24th December, 2002 (New Delhi)	5	Discussion regarding improvement in the Haryana M.L.As. Hostel and Flats.
35.	30th December, 2002	4	<ul style="list-style-type: none"> (i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) Discussion regarding improvement in the M.L.As. Hostel and Flats.

1	2	3	4
36.	20th January, 2003	4	Discussion regarding improvement in the M.L.As. Hostel and Flats.
37.	28th January, 2003	4	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) Discussion on the steps to be taken for the improvement of Haryana M.L.As. Hostel and Flats
38.	7th February, 2003 (New Delhi)	5	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) Discussion regarding improvement in the Haryana M.L.As. Hostel and Flats.
39.	4th March, 2003	3	The Committee orally examined the departmental representatives of PWD (B&R) Haryana; Chief Engineer, Union Territory, Chandigarh; and Electricity Department, U.T., Chandigarh to sort out the solution of the problem raised by the Asstt. Engineer Electrical Operation Sub Division No.II, Sector-10, Chandigarh in connection with the Electric Meter connections in the 16 newly constructed M.L.As. Flats in Sector-3, Chandigarh etc.etc.
40.	17th March, 2003 (Jaipur)	6	Discussion regarding facilities being provided to the Hon'ble Members.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

LIBRARY COMMITTEE

The Committee consisting of six Members and four Special Invitees were nominated by the Hon'ble Speaker on 3rd April, 2002 for the year 2002-2003. Smt. Vidya Beniwal, a member of the Committee was appointed as Chairperson.

The names of the members, Special Invitees of the Committee and the No. of the meetings attended by each of them out of the total No. 58 meetings held during the period under review are given below :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Smt. Vidya Beniwal, Chairperson	56
2.	Shri Jai Parkash (Barwala), Member	55
3.	Shri Daryao Singh, Member	56
4.	Shri Shadi Lal Batra, Member	48
5.	Shri Dharam Pal (Nilokheri), Member	46
6.	Smt. Anita Yadav, Member	57
*7.	Shri Ranbir Singh, Special Invitee	49
**8.	Dr. Raghubir Singh Kadian, Special Invitee	44
***9.	Shri Shashi Ranjan Parmar, Special Invitee	49
****10.	Shri Ramesh Rana, Special Invitee	11

* *Shri Ranbir Singh Mandola, M.L.A. was nominated by the Hon'ble Speaker as a Special Invitee with effect from 7th May, 2002 to serve the Committee for the remaining period of the year 2002-2003.*

** *Shri Shashi Ranjan Parmar, M.L.A. was nominated by Hon'ble Speaker as a Special Invitee with effect from 7th May, 2002 to serve the Committee for the remaining period of the year 2002-2003.*

*** *Dr. Raghubir Singh Kadian, M.L.A. was nominated by the Hon'ble Speaker as a Special Invitee with effect from 7th May, 2002 to serve the Committee for the remaining period of the year 2002-2003*

**** *Shri Ramesh Rana, MLA was nominated by the Hon'ble Speaker as a Special Invitee to serve the Committee with effect from 14th August, 2002 for the remaining period of the year 2002-2003*

The Committee selected the publications on different subjects. The value of publications purchased during the year 2002-2003 including the cost of Newspapers/magazines etc. was Rs. 78460/-. In addition to it, Govt. Publications worth Rs. 7310/- were also purchased.

Meetings held and Business Transacted

Details regarding the dates of meetings held number of meetings, number of members including special invitees present and business transacted in each meetings are as given below:—

Sr. No.	Date	Number of Members (including Special invitees present)	Business Transacted
1	2	3	4
1.	9th April, 2002	6	The Committee decided that like that of previous year the book in English, Hindi, Punjabi & Urdu etc. on different subjects be purchased for the use of Library on basis of discount recommended by the Good Offices Committee for the year 2002-2003.
			The Committee desired that the existing newspapers/magazines/periodical being supplied at present be continued.
2.	15th April, 2002	6	The Committee selected 5 books for the use of Library
3.	23rd April, 2002	6	The Committee selected 3 books and 4 magazines for the use of Library
4.	29th April, 2002	6	The Committee selected 2 books for the use of Library
5.	7th May, 2002	6	The Committee selected 4 books for the use of Library
6.	13th May, 2002	9	The Committee selected 6 books for the use of Library.
7.	15th May, 2002 (New Delhi)	9	Books were placed before the Committee for selection but the Committee did not select any book.
8.	16th May, 2002 (New Delhi)	9	The Committee selected 6 books for the use of Library.

1.	2.	3.	4.
9.	21st May, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
10.	28th May, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
11.	29th May, 2002 (Shimla)	9	The Committee selected 5 books for the use of Library.
12.	4th June, 2002	8	The Committee selected 2 books for the use of Library.
13.	11th June, 2002	2	No Quorum.
14.	20th June, 2002	3	Books were placed before the Committee for selection but the Committee did not select any book.
15.	25th June, 2002	7	Books were placed before the Committee for selection but the Committee did not select any book.
16.	2nd July, 2002	9	The Committee selected 2 books for the use of Library.
17.	9th July, 2002	9	The Committee selected one book for the use of Library.
18.	15th July, 2002	9	The Committee selected 5 books for the use of Library.
19.	23rd July, 2002	9	The Committee selected one book one magazine for the use of Library.
20.	30th July, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
21.	6th August, 2002	8	The Committee selected 3 books for the use of Library.
22.	14th August, 2002	9	The Committee selected 5 books for the use of Library.
23.	20th August, 2002	10	Books were placed before the Committee for selection but the Committee did not select any book.
24.	27th August, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.

1	2	3	4
25.	10th September, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
26.	17th September, 2002	8	The Committee selected 3 books for the use of Library.
27.	24th September, 2002	8	Books were placed before the Committee for selection but the Committee did not select any book.
28.	30th September, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
29.	8th October, 2002	10	Books were placed before the Committee for selection but the Committee did not select any book.
30.	16th October, 2002 (Shimla)	8	The Committee selected 2 books for the use of Library.
31.	25th October, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
32.	6th November, 2002	9	The Committee selected 2 books for the use of Library.
33.	12th November, 2002	8	Books were placed before the Committee for selection but the Committee did not select any book.
34.	20th November, 2002	8	The Committee selected 5 books for the use of Library.
35.	26th November, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
36.	3rd December, 2002	10	Books were placed before the Committee for selection but the Committee did not select any book.
37.	4th December, 2002 (Gwalior)	6	Books were placed before the Committee for selection but the Committee did not select any book.
38.	5th December, 2002 (Khujarho)	6	Books were placed before the Committee for selection but the Committee did not select any book.

1	2	3	4
39.	6th December, 2002 (Sanchi)	6	Books were placed before the Committee for selection but the Committee did not select any book.
40.	7th December, 2002 (Ujjain)	6	Books were placed before the Committee for selection but the Committee did not select any book.
41.	9th December, 2002 (New Delhi)	7	Books were placed before the Committee for selection but the Committee did not select any book.
42.	11th December, 2002	6	The Committee selected one book for the use of Library and discuss the tour programme.
43.	17th December, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
44.	24th December, 2002	8	The Committee selected 5 books for the use of Library.
45.	30th December, 2002	9	Books were placed before the Committee for selection but the Committee did not select any book.
46.	7th January, 2003	9	Books were placed before the Committee for selection but the Committee did not select any book.
47.	14th January, 2003	9	The Committee selected 3 books for the use of Library.
48.	21st January, 2003	9	The Committee selected 2 books for the use of Library.
49.	28th January, 2003	10	The Committee selected 3 books for the use of Library.
50.	4th February, 2003	10	The Committee selected 6 books for the use of Library.
51.	11th February, 2003	9	Books were placed before the Committee for selection but the Committee did not select any book.
52.	18th February, 2003	9	Books were placed before the Committee for selection but the Committee did not select any book.
53.	25th February, 2003	7	Books were placed before the Committee for selection but the Committee did not select any book.

1	2	3	4
54.	18th March, 2003	9	Books were placed before the Committee for selection but the Committee did not select any book.
55.	24th March, 2003	9	Books were placed before the Committee for selection but the Committee did not select any book.
56.	26th March, 2003 (Chittaurgarh)	9	The Committee discussed about its visit to Jaipur State Library.
57.	28th March, 2003 (Mount Abu)	9	The Committee discussed about its visit to Chittaurgarh and its visit to the State Library.
58.	31st March, 2003	9	Books were placed before the Committee for selection but the Committee did not select any book.

COMMITTEE ON PETITIONS

(Under rule 303)

1. The Committee on Petitions for the 7th (September) Session, 2002 of the Tenth Vidhan Sabha was nominated in the month of August, 2002 by the Hon'ble Speaker Under Rule 303 (I) of the Rule of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on the 2nd September, 2002.

2. Shri Gopi Chand Gahlot, Deputy Speaker was nominated as the Ex-Officio Chairperson of the Committee.

3. The names of the Members of the Committee are given below :—

Sr. No.	Name of the members	
1.	Shri Gopi Chand Gahlot, Deputy Speaker	Ex.-Officio Chairperson
2.	Shri Lila Krishan, M.L.A.	Member
3.	Smt. Veena Chhibbar, M.L.A.	Member
4.	Shri Rajinder Singh Bisla, M.L.A.	Member
5.	Shri Zakir Hussain, M.L.A.	Member

4. Meeting held and Business transacted :—

The Committee did not held any meeting upto 29th October, 2002.

1. The Committee on Petitions for the 8th (October) Session, 2002 of the Tenth Vidhan Sabha was nominated in the month of October, 2002 by the Hon'ble Speaker Under Rule 303(I) of the Rule of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on 30th October, 2002.

2. Shri Gopi Chand Gahlot, Deputy Speaker was nominated as the Ex-Officio Chairperson of the Committee.

3. The names of the Members of the Committee are given below :—

Sr. No.	Name of the Members	
1.	Shri Gopi Chand Gahlot, Deputy Speaker	Ex.-Officio Chairperson
2.	Shri Lila Krishan, M.L.A.	Member
3.	Smt. Veena Chhibbar, M.L.A.	Member
4.	Shri Rajinder Singh Bisla	Member
5.	Shri Zakir Hussain, M.L.A.	Member

4. Meeting held and Business transacted :—

The Committee did not held any meeting upto 4th March, 2003.

1. The Committee on Petitions for the 9th (March) Session, 2003 of the Tenth Vidhan Sabha was nominated in the month of February, 2003 by the Hon'ble Speaker Under

Rule 303(I) of the Rule of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on 5th March, 2003.

2. Shri Gopi Chand Gahlot, Deputy Speaker was nominated as the Ex-Officio Chairperson of the Committee.

3. The names of the Members of the Committee are given below :—

Sr. No.	Name of Members	
1.	Shri Gopi Chand Gahlot, Deputy Speaker	Ex.-Officio Chairperson
2.	Shri Lila Krishan, M.L.A.	Member
3.	Smt. Veena Chhibbar, M.L.A.	Member
4.	Shri Rajinder Singh Bisla, M.L.A.	Member
5.	Shri Zakir Hussain, M.L.A.	Member

4. Meeting held and Business Transacted :—

The Committee did not held any meeting upto 31st March, 2003.

RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 3rd April, 2002 *vide* notification No. HVS-LA-66/2002/20, dated the 3rd April, 2002.

The Committee held 6 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Satbir Singh Kadian, Speaker	Ex-Officio Chairperson 4
2.	Shri Krishan Pal Gujar, M.L.A.	Member 6
3.	Rao Inderjit Singh, M.L.A.	Member —
4.	Dr. Raghuvir Singh Kadian, M.L.A.	Member 5
5.	Shri Bhagi Ram, M.L.A.	Member 6
6.	Shri Shashi Ranjan Parmar, M.L.A.	Member 4
7.	Shri Ranbir Singh, M.L.A.	Member 5
8.	Shri Ramesh Rana, M.L.A.	Member 1

Business Transacted

The Rules Committee examined the rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein.

Presentation of Report

The Report of the Rules Committee containing its recommendations regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under Rule 243 *ibid*, was laid on the Table of the House on the 5th March, 2003, and the recommendations were deemed to have been approved by the House *vide* Rule 243 (3) *ibid*.

Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated on 21st February, 2002, continued upto 19th August, 2002 when a new Committee was nominated by the Hon'ble Speaker on the 20th August, 2002 and notified vide Notification No. HVS-LA-37/2002/43, dated the 21st August, 2002.

The Committee which was nominated on 20th August, 2002 held one meeting i.e. on 2nd September, 2002. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitees are given below :-

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Satbir Singh Kadian, Speaker	1
2.	Shri Om Parkash Chautala, Chief Minister	1
3.	Shri Sampat Singh, Finance Minister	1
4.	Shri Dhirpal Singh, Town & Country Planning Minister	1
5.	Shri Bhajan Lal, M.L.A.	1
6.	Shri Krishan Pal Gujar, M.L.A.	1
7.	Shri Ram Bhagat, M.L.A.	1
	Special Invitees	
1.	Shri Gopi Chand Gahlot, Deputy Speaker	1
*2.	Shri Bhupinder Singh Hooda, MLA, Leader of Opposition	1

* Shri Bhupinder Singh Hooda, MLA, Leader of Opposition was nominated as Special Invitee on 29th August, 2002. by the Hon'ble Speaker vide Notification No HVS-LA-37/2002/45, dated 29th August, 2002.

Report Presented

The following report was presented on the date noted against :-

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 2nd to 4th September, 2002 i.e. Obituary References, Papers to be laid/re-laid on the Table of the House, Presentation of four Preliminary Reports of the Committee of Privileges, Presentation, Discussion & Voting on Supplementary Estimates for the year 2002-2003 (first instalment) and the Report of the Estimates Committee thereon, Presentation, Discussion & Voting on Excess Demands over grants and Appropriation for the years 1997-98 and 1998-99. The Haryana Appropriation Bill, 2002 in respect of Supplementary Estimates for the year 2002-2003 (first instalment), The Haryana Appropriation Bill, 2002 in respect of Excess Demands Over Grants and Appropriations for the years 1997-98 and 1998-99 and Legislative Business.	2nd September, 2002.

The Committee which was nominated on 20th August, 2002 continued to function upto 16th October, 2002 when a new Committee was nominated by the Hon'ble Speaker on the 17th October, 2002 and notified vide Notification No. HVS-LA-37/2002/58, dated 18th October, 2002.

The Committee which was nominated on 17th October, 2002 held one meeting i.e. on 30th October, 2002. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Satbir Singh Kadian, Speaker	1
2.	Shri Om Parkash Chautala, Chief Minister	1
3.	Shri Sampat Singh, Finance Minister	1
4.	Shri Dhirpal Singh, Town & Country Planning Minister	1
5.	Shri Bhupinder Singh Hooda, M.L.A., Leader of Opposition	1
6.	Shri Krishan Pal Gujar, M.L.A.	1
7.	Shri Ram Bhagat, M.L.A.	1
	Special Invitee	
	Shri Gopi Chand Gahlot, Deputy Speaker	1

Report Presented

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 30th to 31st October, 2002 i.e. Obituary References, Papers to be laid/re-laid on the Table of the House, Presentation of four Preliminary Reports of the Committee on Privileges and Legislative Business.	30th October, 2002

The Committee which was nominated on the 17th October, 2002, continued to function upto 23rd February, 2003 when a new Committee was nominated by the Hon'ble Speaker on 24th February, 2003 and notified vide Notification No. HVS-LA-37/2003/2, dated the 25th February, 2003.

The Committee which was nominated on 24th February, 2003 held two meetings on 5th & 12th March, 2003. The name of the Members of the Committee, Special Invitee and the meetings attended by each Member/Special Invitee are given below :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Satbir Singh Kadian, Speaker	2
2.	Shri Om Parkash Chautala, Chief Minister	2
3.	Shri Sampat Singh, Finance Minister	2

4.	Shri Dhirpal Singh, Town & Country Planning Minsiter	1
5.	Shri Bhupinder Singh Hooda, M.L.A., Leader of Opposition	2
6.	Shri Krishan Pal Gujar, M.L.A.	1
7.	Shri Ram Bhagat, M.L.A. Special Invitee	2
	Shri Gopi Chand Gahlot, Deputy Speaker	1

Report Presented

The following reports were presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 5th to 7th March, 2003, and 10th to 12th March, 2003, <i>i.e.</i> Obituary References, Papers to be laid/re-laid on the Table of the House, Presentation of Report of the Rules Committee, Presentation of four Preliminary Reports of the Committee of Privileges, Discussion on Governor's Address, Resumption of Discussion on Governor's Address and Voting on Motion of thanks, Presentation, Discussion and Voting on Supplementary Estimates for the year 2002-2003 (2nd instalment) and the Report of the Estimates Committee thereon, General discussion on Budget Estimates for the year 2003-2004, Presentation of Reports of the Assembly Committees and Resumption of Discussion on Budget Estimates for the year 2003-2004.	5th March, 2003
2.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 13th to 24th March, 2003, <i>i.e.</i> Papers to be laid/re-laid on the Table of the House, Resumption of Discussion on Budget Estimates for the year 2003-2004, Discussion and Voting on Demands for Grants on Budget Estimates for the year 2003-2004. The Haryana Appropriation Bill in respect of Supplementary Estimates for the year 2002-2003 (2nd instalment), Presentation of Reports of the Assembly Committees. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2003-2004 and Legislative Business.	12th March, 2003